

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH AT CHENNAI  
APPLICATION NO 88 OF 2020**

**IN THE MATER OF:**

**MEENAVATHANTHAI K.R.SELVARAJ KUMAR MEENAVAR NALA  
SANGAM, Represented by its President, M.R.Thiyagarajan**

**....Applicant**

**-VERSUS-**

**UNION OF INDIA & 3 OTHERS**

**...Respondents**

**INDEX TO TYPED SET**

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**Dated at Chennai this 27<sup>th</sup> day of August 2022**



**Counsel for 4<sup>TH</sup> Respondent  
Sun Pharmaceutical Industries Ltd**

Registered Post with Acknowledgement Due (This document contains 8 pages)



# TAMIL NADU POLLUTION CONTROL BOARD, MADRAS

CONSENT ORDER NO. 6219

DATED: 7.4.92

Proceedings No. TL/CMT-MGR (S)/F-2057/N

DATED: 7.4.92

Consent for Existing/Now operation of the plant under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended

Sub: TAMIL NADU POLLUTION CONTROL BOARD - CONSENT - MESSRS

**Pradeep Exports,**  
R.S.No.90/3, 90/4, 99/1, 99/3, 99/4, 99/5,  
100/1, 100/2 A, 100/2B, 100/3,  
**Sathanal,**  
**Maduranthagam Taluk,**  
**Chengalpattu-MGR District.**

for the existing/new operation of the plant under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended

Ref: 1. Your Application No. 20462 dt.9.1.92

2. I.R.No. DEE/CA(S)/F-112-10/W&A/ dt.24.1.92

Board Resolution No. 117 - 225

Dated: 6.3.92

CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (Central Act 14 of 1981) as amended (hereinafter referred to as "The Act") and the rules and orders made thereunder to

**The Managing Director,**  
**M/s. Pradeep Exports,**  
R.S.No.90/3, 90/4, 99/1, 99/3, 99/4, 99/5,  
100/1, 100/2A, 100/2B, 100/3,  
**Sathanal,**  
**Maduranthagam Taluk,**  
**Chengalpattu-MGR District.**

(hereinafter referred to as "The Applicant") authorising him/her/them to operate his/her/their industrial plant in the Air Pollution Control Area as notified by the Government and to continue to make existing discharge of emissions/make new discharge of emissions from the stacks/chimneys.

This is subject to the provisions of the Act and the rules and orders made thereunder and further subject to the terms and conditions incorporated in the Special and General Conditions annexed

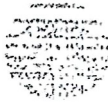
This CONSENT is valid for a period ending with the 31st day of March 1993.

Thirty First, March, Nineteen Ninety three.

for   
Tamil Nadu Pollution Control Board  
Madras



V.C.P.  
By Registered Post with  
Acknowledgement Due  
(This document contains 12 pages)



TAMIL NADU POLLUTION CONTROL BOARD, MADRAS

CONSENT ORDER NO: 8850

DATED: 7.4.92

Proceedings No: TL/CPT-MR(9)/E-2057/W

DATED: 7.4.92

Consent for Existing/New or-Altered-outlet/discharge of sewage and/or-trade effluent under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended.

Sub: TAMIL NADU POLLUTION CONTROL BOARD - CONSENT -  
MESSRS.

Tradeep Exports  
R.S.No.90/3, 90/4, 99/1, 99/3, 99/4, 99/5, 100/1,  
100/2A, 100/2B, 100/3  
Sathemal  
Madurathagan Taluk  
Chengalpattu MR District.

for its discharge of sewage and/or trade effluent under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act. 6 of 1974) as amended.

Ref: 1. Your Application No. 20302 dated 9.1.92

2. I.R. NO.225/CA(6)/E-112-10/92 dated 24.1.92.

996/Board Resolution No. 117.....225

Dated: 6.3.92

CONSENT is hereby granted under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act, 6 of 1974) as amended (hereinafter referred to as "The Act") and the rules and orders made thereunder to

The Managing Director  
M/s. Tradeep Exports  
R.S.No.90/3, 90/4, 99/1, 99/3, 99/4, 100/1, 100/2A, 99/5,  
100/2B, 100/3  
Sathemal  
Madurathagan Taluk  
Chengalpattu MR District.

(hereinafter referred to as "The applicant") authorizing her/him/it to continue/continuing into make new discharge or re-new/altered outlet for discharge of sewage and/or trade effluent

This is subject to the provisions of the Act and the rules and orders made thereunder and further subject to the terms and conditions incorporated in the Special and General Conditions annexed.

This CONSENT is valid for a period ending with the 31st day of March 1993.  
(Thirty First March Ninety Three).

For  
Tamil Nadu Pollution Control Board  
Madras

203  
-214

2

To

7  
 The Managing Director  
 M/s. Pradeep Exports  
 (A unit of M/s. Pradeep Drug Co. Ltd.)  
 26B, Lloyds Road  
 Madras - 600 014.

Copy to: The District Environmental Engineer, Tamil Nadu Pollution Control Board,

Tambaram

for information and necessary action.

Copy to: The Senior Environmental Engineer, Tamil Nadu Pollution Control Board,

Madras

Region.

Copy to: The Commissioner, Executive Officer  
 Madureethagam Panchayat Union  
 Madureethagam  
 Chengalpattu MR District.

Source:

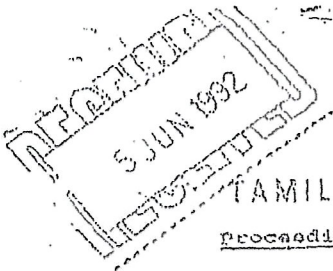
SPECIAL CONDITIONS1. Details of the Products Manufactured

Sl.No. (1)	Description (2)	Quantity/Month (3)
1.	Furosemide	3.0 T.
2.	Analgin	30.0 T.
3.	Mebendazol	3.0 T.

This consent is valid for the manufacture of products and rate of production mentioned above. Any change in the quantity or quality of the products has to be brought to the notice of the Board and fresh consent has to be obtained.

2. Discharge of effluent is permitted from the following outlets. The quantity of effluent discharged shall not exceed the figures mentioned below:

Outlet Number. (1)	Description of Outlet (2)	Maximum daily Discharge (in litres/day) (3)	Point of Disposal (4)
1.	Sewage	6000	On Industry's land.
2.	Trade effluent	48500	Inland surface water.
3.			
4.			
5.			
6.			
7.			



TAMILNADU POLLUTION CONTROL BOARD

Proceedings No. T1/CPT-MGR(S)/F-2057/NEA/DT. 2.6.92.

*D. S. K. N.*  
*1.6.92*

Sub: TNPC Bd - Industries - M/s. Pradeep Exports -  
Sathammai, Maduranthakam Taluk - Chengalpattu  
M.G.R. District - Amendment Issued - Regarding.

Ref: 1. T.O. Proc. No. T1/CPT-M.G.R. (S)/F-2057/M/  
dated 7.4.92.

2. T.O. Proc. No. T1/CPT-M.G.R./F-2057/M/  
dated 7.4.92.

\*\*\*\*\*

Under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, consent has been issued to the unit to manufacture the following products:

- |                |   |          |
|----------------|---|----------|
| 1. Furosemide  | - | 3.0 T/M  |
| 2. Analgin     | - | 30.0 T/M |
| 3. Mebenezolol | - | 3.0 T/M  |

Under section 27 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, the manufacturing products may be altered to read as follows:

- |                |   |          |
|----------------|---|----------|
| 1. Furosemide  | - | 3.0 T/M  |
| 2. Analgin     | - | 30.0 T/M |
| 3. Mebenezolol | - | 5.0 T/M  |

All other conditions stipulated in the consent order remain unaltered.

*D. S. K. N.*  
FOR CHAIRMAN.

To  
The Managing Director,  
M/s. Pradeep Exports,  
(A unit of Pradeep Drug Company Limited,  
268 Lloyds Road, Madras 600 014.

Copy to  
The District Environmental Engineer,  
TNPC Board, Tambaram.

Copy to  
The Senior Environmental Engineer,  
TNPC Board, Madras.

The Commissioner, Maduranthakam Panchayat, Uppala,  
Maduranthakam Taluk, Chengalpattu M.C.D., District. PIN: 77220. 75740. 75700  
12, Maduranthakam, Chengalpattu M.C.D., District. PIN: 77220. 75740. 75700  
Phone: 044 - 7542 7001-18. Telephone: 044 - 7542 7002

U.C.P.

24/6/93

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TAMIL NADU POLLUTION CONTROL BOARD

**TAMIL NADU POLLUTION CONTROL BOARD**

**I RENEWAL OF CONSENT ORDER NO 6219**

Proceeding No. T3/TNPGCB/CMS/F2057/A/93 Dated 21.6.93

Consent for Existing/ New operation of the plant under Section 21 of the Air (Prevention and Control of Pollution) Act. 1981.

**Sub : TAMIL NADU POLLUTION CONTROL BOARD RENEWAL OF CONSENT-MESSERS.**

Pradeep Exports,  
R.S.No.90/3, 90/4, 99/1, 99/3, 99/4, 99/5,  
100/1, 100/2A, 100/2B, 100/3,  
Sathamai Village,  
Madhuranthagam Taluk,  
Chengalpattu MGR District.

for the Existing operation of the plant under Section 21 of the Air (Prevention and control of Pollution) Act. 1981.

Ref. 1) Proc. No.: T1/CPT-MGR (S) /F-2057/A/dt. 7.4.92

2) IR.DEE/CPT-MGR/F-112-11/WCA/dt. 8.6.93

CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act. 1981, (Central Act 14 of 1981) (herein after referred to as "The Act") and the rules and orders made thereunder to The.....

The Managing Director,  
M/s. Pradeep Exports,  
R.S.No:90/3, 90/4, 99/1, 99/3, 99/4, 99/5,  
100/1, 100/2A, 100/2B, 100/3,  
Sathamai Village,  
Madhuranthagam Taluk,  
Chengalpattu MGR District.

(hereinafter referred to as "The Applicant")  
authorising him/them to operate his/her their industrial plant in the Air Pollution Control area as notified by the Government and to continue to make existing discharge of emissions/make new discharge of emissions from the stacks/chimneys.



## TAMIL NADU POLLUTION CONTROL BOARD

This is subject to the provisions of the Act, and the rules and orders made there under and further subject to the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued in this Office Proceedings cited above and subject to the following conditions.

- 1) The unit has to provide scrubber to the Mubendenzol production section to control the odour problem before commissioning of the unit.
- 2) The unit has to provide necessary stacks and Air Pollution Control measures so as to achieve the Ambient Air Quality standards prescribed by the Board before commissioning.

The CONSENT is valid for the period ending 31st March 19...94.....

(Thirty First March Nineteen Ninety Four)

*Dr. M. S. Srinivasan*  
22/6/93  
for Chairman  
Tamil Nadu Pollution Control Board,  
Madras.

To, *Dr. M. S. Srinivasan*

The Managing Director,  
M/s. Pradeep Exports,  
No:268, Lloyds Road,  
Madras-600 014.

Copy to the District Environmental Engineer,

### Tamil Nadu Pollution Control Board

Chengalpattu MGR (South) (With enclosures for information and necessary action)

Copy to Senior Environmental Engineer, TNPC Board Madras for information.

Copy to the Commissioner / Executive Officer, Madhuranthagam Panchayat Union, Madhuranthagam.

Spare.

gs/22,6.

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contains.....2.....Pages)

BOARD OF POLLUTION CONTROL

சென்னை மாநகராட்சி  
சுற்றுச்சூழல் கட்டுப்பாட்டு  
கழகம்



தமிழ்நாடு மாநில  
சுற்றுச்சூழல் கட்டுப்பாட்டு  
கழகம்

## TAMIL NADU POLLUTION CONTROL BOARD

RENEWAL OF CONSENT ORDER No. 8850

Proceeding No. T3/TNPCB/CMS/F-2057/W/93

Dated: 21.6.93

Consent for Existing / New or Altered outlet / discharge of sewage and / ~~or~~ trade effluents under Section 25 ~~of~~ of the Act.

Sub: TAMIL NADU POLLUTION CONTROL BOARD RENEWAL OF CONSENT-  
MESSERS:

Pradeep Exports,  
R.S.No. 90/3, 90/4, 99/1, 99/3, 99/4, 99/5,  
100/1, 100/2A, 100/2B, 100/3,  
Sathamai Village,  
Madhuranthagam Taluk,  
Chengalpattu MGR District.

Discharge of sewage and ~~or~~ trade effluent under Section 25 / ~~of~~ of the Water  
(Prevention and Control of Pollution) Act, 1974 (Central Act, 6 of 1974)

Ref. 1) Proc. No.: T1/CPT-MGR(S)/F2057/W/dt. 7.4.92

2) IR.DEE/CPT-MGR/F-112-11/W&A/dt. 8.6.93

CONSENT is hereby granted under Section 25 / ~~of~~ of the Water (Prevention and  
Control of Pollution) Act, 1974, (Central Act 6 of 1974) (herein after referred to as  
"The Act") and the rules and orders made thereunder to ~~Thiru. Thiruvalluvar / The~~

The Managing Director,  
M/s. Pradeep Exports,  
R.S.No. 90/3, 90/4, 99/1, 99/3, 99/4, 99/5,  
100/1, 100/2A, 100/2B, 100/3,  
Sathamai Village,  
Madhuranthagam Taluk,  
Chengalpattu MGR District.

(herein after referred to as "The Applicant") authorising him to make / ~~continue to~~  
~~make discharge or use existing or bring into use altered outlet for discharge of~~  
sewage and / ~~or~~ trade effluent.



# TAMIL NADU POLLUTION CONTROL BOARD

This is subject to the provisions of the Act, and the rules and orders made thereunder and further subject to the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued in the Office Proceedings cited above and subject to the following conditions.

- 1) The unit shall complete the construction of the Effluent Treatment Plant proposed in all respects and put it in operational condition before the commissioning of the unit.

செ.ப.ப.சி

செ.ப.ப.சி - மதுரை

செ.ப.ப.சி - மதுரை

செ.ப.ப.சி - மதுரை

The CONSENT is valid for the period ending 31st March 19..94.....

(Thirty First March Nineteen Ninety Four)

for  
Chairman  
Tamil Nadu Pollution Control Board,  
Madras

To

The Managing Director,  
M/s. Pradeep Exports,  
No:268, Lloyds Road,  
Madras-600 014. செ.ப.ப.சி

Copy to the District Environmental Engineer.

## Tamil Nadu Pollution Control Board

Chengalpattu MGR (With enclosures for information and necessary action).

Joint Chief

Copy to Senior Environmental Engineer, TNPC Board, Madras for information.

Copy to the Commissioner/ Executive Officer, Madurantthagam Panchayat Union,

Madurantthagam.

Spare

gs/22.6e



*Handwritten signature and date: 07/04/06*

## TAMIL NADU POLLUTION CONTROL BOARD

RENEWAL CONSENT ORDER NO..... 6219 .....

Board's Proceedings No.

T-10/TNPCBB/F-2057/KPN/A/2006

Dated :

03/04/2006

Sub : TAMIL NADU POLLUTION CONTROL BOARD - RENEWAL CONSENT -  
MESSERS

SUN PHARMACEUTICAL INDUSTRIES *limited,*  
S.NO.90/3 ETC, SATHANNAI VILLAGE  
KABURANTAGAN TALUK  
KANCHEEPURAM DISTRICT.

for Existing/New operation of the plant under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended in 1987.

Ref. 1) Board's Proc. No. :

- 1.T3/TNPCBB/CNS/F-2057/A/93 DT. 21.6.93
- 2.NIR.NO.3EE/TNPCBB/KPN/RL-137/USA/2006 DT. 18.3.2006

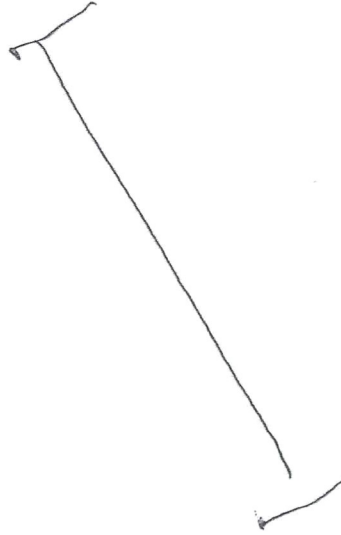
CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended in 1987. (hereinafter referred to as "The Act") and the rules and orders made thereunder to ~~The/Thiruvallur/The~~.....

THE MANAGER OPERATION  
SUN PHARMACEUTICAL INDUSTRIES *limited,*  
S.NO.90/3 ETC, SATHANNAI VILLAGE  
KABURANTAGAN TALUK  
KANCHEEPURAM DISTRICT.

(herein after referred to as "The Applicant") authorising him/her/them to operate his/her/their industrial plant in the Air Pollution Control area as notified by the Government and to continue to make existing discharge of emissions/make new discharge of emissions from the stacks/ chimneys.

PAGE : 2

This is subject to the provisions of the Act and the rules and orders made thereunder and further subject to the terms and conditions incorporated under the Special and General Conditions stipulated in the Consent Order issued in the Board's Proceedings cited above and subject to the following conditions.



MARCH 2007

This renewal CONSENT ORDER is valid for the period ending with 31st March to .....  
(THIRTYFIRST MARCH TWO THOUSAND SEVEN)

*For Chairman*  
*Member Secretary*

Tamil Nadu Pollution Control Board,  
Chennai - 32.

*AW*  
*5/4/2006*

To

THE MANAGER OPERATION  
M/S. SUN PHARMACEUTICAL INDUSTRIES LIMITED  
SATHANAI VILLAGE, KARUNKUZHAI POST  
MADURANTAGAN TALUK  
KANCHEEPURAM DISTRICT

KANCHEEPURAM

Copy to the District Environmental Engineer, TNPC Board.....  
(With enclosures for information and necessary action)

Copy to the Joint Chief Environmental Engineer, TNPC Board..... for  
information and necessary action.

Copy to the Commissioner/.....

MADURANTAGAN PANCHAYAT UNION  
KANCHEEPURAM DISTRICT

Copy to the Executive Officer

Spare.

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TAMIL NADU POLLUTION CONTROL BOARD

Consent Order No. : 3094

Proceeding No. : TNO/T/PC/CD/CR/2007/APP/A

DATED : 30/11/2005

DATED : 30/11/2005

Consent for Establishment under Section 21 of the AIR (Prevention and Control of Pollution) Act, 1986 as amended in 1987.

Sub : TPCZ Board - Consent for establishment  
NEELKES SUN PHARMACEUTICAL INDUSTRIES LIMITED,  
S.NO.90/3 E.T., SATHANAHAI VILLAGE,  
MADRASANTHAR TALUK,  
KANCHEEPURAM DISTRICT.

Copy to : The District Environmental Engineer, Tamil Nadu Pollution Control Board  
KANCHEEPURAM DISTRICT.

For information and necessary action.

For the establishment or take steps to establish the industry under Section 21 of the AIR (Prevention and Control of Pollution) Act, 1986 as amended in 1987.

- SAT : 1. YOUR APPLICATION NO.691 DATED 22.6.2005
- 2. AIR NO.662/T/PCD/CR/2004/016/2005 DATED 20.7.2005
- 3. CONCILIATE RESOLUTION NO.2-30 DATED 16.11.2005

MINOR RESOLUTION NO :

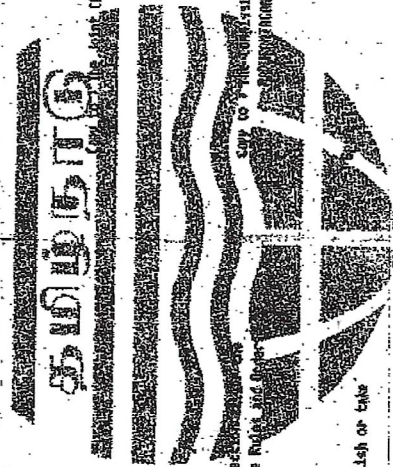
DATED :

Consent to establish or take steps to establish is hereby granted under sub-section (1) of the AIR (Prevention and Control of Pollution) Act, 1986, as amended in 1987 and the Rules and Regulations there under to THE HANKEEPURAM TALUK, KANCHEEPURAM DISTRICT.

(hereinafter referred to as 'The Applicant') authorising him/herself to establish or take steps to establish the industry in the site mentioned below:  
S.NO.90/3 E.T., SATHANAHAI VILLAGE,  
MADRASANTHAR TALUK,  
KANCHEEPURAM DISTRICT.

This consent to establish is valid for 100 years, or till the industry ceases consent to operate under Section 21 of the AIR (Prevention and Control of Pollution) Act, 1986 as amended in 1987 whichever is earlier.

130904/16/1005  
Chairman  
TAMIL NADU POLLUTION CONTROL BOARD  
AS  
3/12



Chief Environmental Engineer, TPCB,

Copy to : The District Environmental Engineer, Tamil Nadu Pollution Control Board, KANCHEEPURAM DISTRICT.

For information and necessary action.

# TAMIL NADU POLLUTION CONTROL BOARD

5. The next shall specify the following air-pollution control equipments / measures for the control of emissions generated from the various sources of the plant.

SECTION: COMBUSTION

1. Details of the products manufactured

Sl.No.	Description	Quantity/Month
(1)	(2)	(3)

6. For sulphur particulate emission

Sl.No.	Source	Method of Control of Emission
--------	--------	-------------------------------

ANNEXURE-I ENCLOSED



This consent is to establish is valid for the manufacture of products and the rate of production mentioned above. Any change in the quantity or quality of the products has to be brought to the notice of the board.

2. The height of following chimney/stacks shall not be less than the figures mentioned below for the discharge of effluent.

(Name/Block Number)	Description of Effluent / Stack	Point of Discharge	Height (Above ground level)
---------------------	---------------------------------	--------------------	-----------------------------

ANNEXURE-II ENCLOSED

ANNEXURE-III ENCLOSED

TAMIL NADU POLLUTION CONTROL BOARD

7. The unit shall provide sensor connected with the alarm system for the following locations in the plant.

No.	Location of the Sensor	No. of Sensor	Parameters
-----	------------------------	---------------	------------

DETAILS OF CONTROL

Sl. No. SOURCE

- The unit shall provide number of equipments for continuous monitoring of ambient air quality in respect of the parameters, SPH, SO<sub>2</sub>, SPH, VOC.
- The unit shall provide number of equipments for carrying out stack monitoring for the SPH, SO<sub>2</sub>, SPH, VOC, Parameters and keep ready.
- The unit shall provide on line / automatic continuous stack monitoring unit for the stacks mentioned below.



Sl. No. SOURCE

STACK

SOURCE

STACK

ENCLOSURE-27 ENCLOSED

7. The unit shall provide sufficient acoustic measures for the following equipment:

S.No.	SOURCE	TYPE OF MEASURES	APPROXIMATE ACOUSTIC MEASURES
01.	DIESEL GENERATOR SET		

GENERAL CONDITIONS:

- The above consent to establish cannot be construed as consent to operate.
- The applicant shall make a request for grant of consent to operate at least sixty days before the commencement of trial production.
- The unit shall carry out consent for quality survey atleast for seasons for the collection of baseline data, on the existing ambient air quality level within the plant / outside the plant.

4. The applicant shall provide a meteorological station to collect the data on wind velocity, direction, temperature, rainfall etc.

5. The applicant shall provide and submit a detailed risk assessment report attempts on site and off-site emergency preparedness plan for the plant as required under the Rules 13 and 14 of the Manufacture, Storage and Transport of Hazardous Chemicals Rules, 1989 as amended.



The unit shall install an Capacity generator for the operation of Air Pollution Control measures in case of power failure.



1h. The unit shall install separate energy meter for the operation of the following Pollution Control equipments.

S.No.	SOURCE	AIR POLLUTION CONTROL MEASURES

The unit shall also establish laboratory for analysis of gaseous / particulate emissions. The analysis in the details specified in the conditions has to be brought to the notice of the Board and get approved by the Board, before obtaining consent to operate under the Act.

The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings / other living creatures/plants and properties while handling and storage of hazardous substances.

11. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish, otherwise the order of consent to establish already issued will be revoked with immediate effect.

(Continued in measure-1)

*M. S. Chidambaram*  
 For Member-Secretary  
 TAMIL NADU POLLUTION CONTROL BOARD  
 CHENNAI  
 2/12

*M. S. Chidambaram*  
 For Member-Secretary  
 TAMIL NADU POLLUTION CONTROL BOARD  
 CHENNAI  
 2/12

**CONSENT TO ESTABLISHMENT UNDER AIR (P&CP) Act, 1981,  
AS AMENDED CONSENT ORDER NO.3094, Dated 30-11-2005**

**ANNEXURE-I**

**Details of Products manufactured:-**

Sl.No.	Description	Quantity/month
1.	Analgin Magnesium	6 T/Month
2.	Sodium Valporate	8 T/Month
3.	Oxectacine	1 T/Month
4.	Clomipramine	1 T/Month
5.	Flurbiprofen	1 T/Month
6.	Carbamazepine	4 T/Month
7.	Mepoprolol tartrate	3 T/Month
8.	Tramadol Hcl	1 T/Month
9.	Metadoxine	0.4 T/Month
10.	Danazole	0.1 T/Month

**ANNEXURE-II**

**2. The height of chimneys/stacks:**

Chimney /Stack Number	Description of Chimney	Point of discharge in Metres (Above ground level)
01	Attached to Process reactor in plant-II	12 M
02	Attached to Process reactor (part) in plant-III	12 M
03	Attached to Process reactor (part) in plant-III	12 M
04	Attached to Ester plant	10 M
05	Attached to Fluidised bed drier in Material finishing section	5 M
06	Attached to Peptide Pilot plant chimney	4.25 M
07	Attached to Boiler 2 Nos. - 3T/Hr. each	13 M
08	Attached to Thermic fluid heater - 1 No.	8 M
09-11,	Attached to Diesel Generator set capacity 165 KVA - 2 Nos., 380 KVA - 1 No., 500 KVA - 1 No.	7 M each

ANNEXURE-III**3B. For Gaseous Emission:**

Sl.No.	Source	Details of Control Equipment
01	Process reactors in Plant II	Alkali Wet scrubber, stack
02	Process reactors (part) in plant III	Alkali Wet scrubber, stack
03	Process reactor (part) in plant III	Scrubber, stack
04	Ester plant	Alkali scrubber, stack
05	Fluidised bed drier	Stack
06	Peptide pilot plant	Stack
07	Boilers	Stack
08	Thermic fluid heater	Stack
09	Diesel Generator sets	Stack

ANNEXURE-IV**8. Stacks as per the CPCB guidelines:**

Sl.No.	Source	Stack
01	Process reactors in Plant II	No.1
02	Process reactors (part) in plant III	No.2
03	Process reactor (part) in plant III	No.3
04	Ester plant	No.4
05	Fluidised bed drier	No.5
06	Peptide pilot plant	No.6
07	Boilers	No.7
08	Thermic fluid heater	No.8
09 to 11	Diesel Generator sets	No.9 to No.11

ANNEXURE-VSPECIAL CONDITIONS

11. The unit shall operate and maintain the Air Pollution Control measures and ensure that the emission from the unit shall satisfy the Ambient Air Quality/emission standards prescribed by the Board.

12. The unit shall develop green belt around the periphery of the unit to attenuate air and noise pollution.

Note:- Item No.3A, 3C, 6, 7 & 10 of Special conditions are not applicable

*[Signature]*  
for CHAIRMAN

TNPC BOARD-CHENNAI

*[Signature]*  
2/12

TAMIL NADU POLLUTION CONTROL BOARD

By Registered Post with  
Acknowledgement Due  
(This document contains \_\_\_ Pages)

To

TAMIL NADU POLLUTION CONTROL BOARD

THE MANNEER-OPERATION,  
M/S.SUN PHARMACEUTICAL INDUSTRIES LIMITED,  
SATHARAI VILLAGE, KARURDISTRICT POST,  
MADURANTHASAN TALUK,  
KANCHEEPURAM DISTRICT.

CONSENT ORDER NO. : 315/0

DATED : 30/11/2005

Proceedings No. : 110/THPC/DO/F2007/APP/4

DATED : 30/11/2005

Consent For Establishment under Section 25 of the WATER (Prevention and Control of Pollution) Act-1974,  
as amended in 1988.

Sub : THPC Consent - Consent For establishment  
MESSERS SUN PHARMACEUTICAL INDUSTRIES LIMITED,  
S.NO.90/3 ETL., SATHARAI VILLAGE,  
MADURANTHASAN TALUK,  
KANCHEEPURAM DISTRICT.

Copy to : The District Environmental Engineer, Tamil Nadu Pollution Control Board  
KANCHEEPURAM DISTRICT.

For information and necessary action.

For the establishment or take steps to establish the industry under Section 25 of the WATER (Prevention and Control of Pollution) Act, 1974 as amended in 1988  
(Central Act 33 of 1988).

- REF : 1. YOUR APPLICATION NO.2592 DATED 26.6.2005
- 2. IN NO.DEE/THPC/DO/F2007/APP/4 DATED 25.7.2005
- 3. SUBCOMMITTEE RESOLUTION NO.2-50 DATED 18.11.2005



Board Resolution No :

DATED :

Consent to establish or take steps to establish is hereby granted under Section 25 of the WATER (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 33 of 1988) (hereinafter referred to as "the Act") and the Rules and Orders made there under to THE MANNEER-OPERATION, M/S.SUN PHARMACEUTICAL INDUSTRIES LIMITED, (hereinafter referred to as "the Applicant") authorising him/her/then to establish or take steps to establish the industry in the site mentioned below:

S.NO.90/3 ETL., SATHARAI VILLAGE,  
MADURANTHASAN TALUK,  
KANCHEEPURAM DISTRICT.

This Consent to establish is valid for TWO years, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 whichever is earlier.

*Signature*  
Chairman

FOR MANNEER-OPERATION  
TAMIL NADU POLLUTION CONTROL BOARD

(CHIEF)

*Signature*  
30/11/05

SPECIAL CONDITIONS

1. Details of the products manufactured

Sl. No.	DESCRIPTION	QUANTITY/NO. PER UNIT
(1)	(2)	(3)

PRELIMINARY ENCLOSED



This consent is valid for the manufacture of products and the rate of effluents mentioned above, any change in rate of and the quantity or quality of the effluents to be discharged shall satisfy the standards prescribed by this Board for discharge of effluents into inland surface waters/natural streams/marine coastal areas/land for irrigation/enclosure-1.

- The unit shall install Effluent Treatment Plant as proposed to ensure that effluents are discharged within the standards prescribed by this Board for discharge of effluents into inland surface waters/natural streams/marine coastal areas/land for irrigation/enclosure-1.
- The unit shall install sewage treatment systems for the treatment of waste water out of the sanitary facility and waste water generated from canteen as proposed in the enclosure-1.
- The unit shall construct effluent drains/cable drains/storm water drains separately and provide different colour, sign boards along with alignment of various drains as indicated in the site plans furnished by the industry.
- Each vessel/reactor should have its own catch pit for the collection of spills and each pump in the process section must be mounted on its own catch pit with the suction line of the pump connected to pit to empty it periodically/regularly/continuously.

6. It has to be ensured by the unit that the floors with the expanded metal, slotted angle steel sinks, steel grates shall be built to the maximum possible to avoid floor washings.

7. If the plant layout demands that the vessels should be installed in upper floor, it shall provide suitable system to minimise spill/leakage and also to collect and drain the spillages into effluent drain leading to the Effluent Treatment Plant by providing suitable gradient to the properly lined bottom floor.

8. The unit shall construct tank or lagoon of adequate capacity with compatible impervious material for the storage of hazardous/solid wastes.

9. The unit shall ensure that the corrosion prone areas and construction material liable to atmospheric and process induced corrosion shall be given special attention for immediate replacement with least preventive maintenance.

10. The unit has to provide facilities separately outside the main production plant for carrying out detoxification operations if any.

11. In order to collect spills from a particular vessel before the spilled materials get a chance of contamination with spills from another vessel, the two vessels must be installed at such a distance from each other to ensure that inter-contamination cannot take place.

The pipelines should be avoided wherever possible.

13. The unit shall establish laboratory with adequate analytical equipments for analysing the effluent/sewage as well as samples of water collected from the wells nearby if any.

14. The unit shall construct compound wall around the boundary of the units to a height of metres from ground level.

15. The unit shall appoint an Environmental Engineer with experience of minimum three years in maintenance of water treatment plants, before commissioning, along with supporting staff, chemist, technician and operators.

GENERAL CONDITIONS

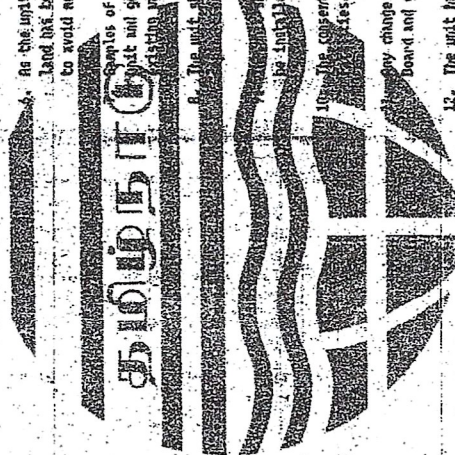
1. The above consent to establish cannot be construed as consent to operate.
2. The Industry shall make a request for grant of consent to operate atleast sixty days before the commissioning of trial production.
3. The applicant shall maintain good house keeping both within the Factory and in the premises. All pipes, valves, assess and drains shall be leak proof. Floor washings shall be admitted in to the effluent collection system only and shall not be allowed to flow through any to storm water drains or open areas.
4. The unit has to provide sludge and silt traps and damboles along the effluent drains for periodical desludging and desilting operation.
5. All places of storage of solid/liquid material are to be fitted with bunding facilities and the flooring within the dyed and bunding area shall be lined with impervious materials depending upon the nature of the solid/liquid to be stored.

As the unit proposes to utilize the treated trade effluent on inland for irrigation, the land has to be made fit for application in consultation with the agricultural scientist to avoid more percolation.

Samples of water from the wells or any other nearby water sources have to be taken by the applicant and get them analysed by the Board Laboratory to develop base line data to assess the existing water quality.

17. The following process specific conditions must be satisfied:

8. The unit shall provide separate power connection for the Effluent Treatment Plant and hot/cold water supply for the Effluent Treatment Plant as well as for aerators if any.
9. The applicant shall provide an alternate power source sufficient to operate all the facilities to be installed in Effluent Treatment Plant by the applicant.
10. The consent does not authorize or approve the construction of any physical structures or buildings, or the undertaking of any work in any natural water course.
11. Any change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
12. The unit has to comply with the provisions of Public Liability Insurance Act, 1971 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. Consent to operate will not be issued unless the unit complied with the conditions of consent to establish, otherwise, the order of consent to establish already issued will be revoked with immediate effect.



(Continued in Annexure-I)

*Secretary*  
Secretary  
Chairman

FOR MEMBER-SECRETARY  
TAMIL NADU POLLUTION CONTROL BOARD  
CHENNAI

*AS*  
2/12

*Secretary*  
Secretary  
Chairman

FOR MEMBER-SECRETARY  
TAMIL NADU POLLUTION CONTROL BOARD  
CHENNAI

*AS*  
2/12

CONSENT FOR ESTABLISHMENT UNDER WATER (P&CP) Act, 1974,  
AS AMENDED CONSENT ORDER NO.3150, Dated 30.11.2005.

ANNEXURE-I

Details of Products manufactured:-

Sl.No.	Description	Quantity/month
1.	Analgin Magnesium	6 T/Month
2.	Sodium Valporate	8 T/Month
3.	Oxectacine	1 T/Month
4.	Clomipramine	1 T/Month
5.	Flurbiprofen	1 T/Month
6.	Carbamazepine	4 T/Month
7.	Mepoprolol tartrate	3 T/Month
8.	Tramadol Hcl	1 T/Month
9.	Metadoxine	0.4 T/Month
10.	Danazole	0.1 T/Month

ANNEXURE-II

SPECIAL CONDITIONS

18.The unit shall treat the sewage in the septic tank and the overflow shall be treated along with the trade effluent.

19.The unit shall treat the lean trade effluent along with the overflow from the septic tank in the ETP provided. The treated trade effluent is further treated through Reverse Osmosis Plant. The permeate shall be reused.

20.The Reverse Osmosis Plant rejects along with High TDS effluent shall be disposed through three stage mechanical evaporator system. The condensate shall be reused and the concentrate from the MEE shall be disposed through elevated solar evaporation pan thereby the unit has to ensure zero discharge.

21.The unit shall provide thin film drier or any other mechanical drier instead of disposing the concentrate from mechanical evaporator through elevated solar evaporation pan.

22.The unit shall handle the hazardous waste complying with the conditions stipulated in the authorization issued by the Board under the Hazardous Waste (Management & Handling) Rules, 1989 as amended.

Note:- Item No.16 & 17 of Special conditions and  
Item No.6 of General conditions are not applicable.

*[Signature]*  
for CHAIRMAN  
TNPC BOARD-CHENNAI-32.

*[Signature]*  
27/12

TAMIL NADU POLLUTION CONTROL BOARD

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TAMIL NADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. : 18641

Dated 19/05/2006

Proceedings No. : 110/WPC/2007/KPM/A/2006

Dated 19/05/2006

Consent for Existing / New operation of the plant under Section 21 of the Air (Prevention and Control) of Pollution Act, 1981 as amended.

Sub : TAMIL NADU POLLUTION CONTROL BOARD - CONSENT -  
MEMBERS SRI PHARMACEUTICAL INDUSTRIES LIMITED,  
S.NO.30/3 ETC.,  
SATHANAI VILLAGE,  
MAHURANTAGAN TALUK,  
KANCHEEPURAM DIST.  
for the existing/new operation of the plant under Section 21  
of the Air (Prevention and Control of Pollution) Act,1981  
as amended.

Ref : 1. YOUR APPLICATION NO.698 DT.22.6.2005  
2. JRCO. NO.110/WPC/2007/KPM/A DT.30.11.2005  
3. J.P. NO. DIE/WPC/2006/KPM/AL-137/2006 DT.3-6-2006

Board Resolution No. :

dated / /

CONSENT is hereby granted under Section 21 of the Air (Prevention and Control) of Pollution Act, 1981 (Central Act 14 of 1981) as amended thereafter referred to as 'The Act') and the rules and orders made thereunder to

THE MANAGER-OPERATION,  
M/S. SRI PHARMACEUTICAL INDUSTRIES LIMITED,  
S.NO.30/3 ETC.,  
SATHANAI VILLAGE,  
MAHURANTAGAN TALUK,  
KANCHEEPURAM DIST.

(hereinafter referred to as 'The Applicant') authorising him/herself to operate/maintain/ their industrial plant in the Air Pollution Control Area as notified by the Government and to continue to make existing discharge of emission/make new discharge of emissions from the stacks/chimneys.

This is subject to the provisions of the Act and the rules and orders made thereunder and further subject to the terms and conditions incorporated in the Special and General Conditions annexed.

This CONSENT is valid for a period ending with the 31st day of March 2007 (Thirty first day of March Two Thousand Seven )

Spere :

*REV-28/02/06*  
For MEMBER SECRETARY *Chenman*  
TAMIL NADU POLLUTION CONTROL BOARD  
CHENNAI

*21/6/2006*

THE MANAGER-OPERATION,  
M/S.SRI PHARMACEUTICAL INDUSTRIES LIMITED,  
SATHANAI VILLAGE, KANCHEEPURAM DIST.,  
MAHURANTAGAN TALUK,  
KANCHEEPURAM DISTRICT.

Copy to : The District Environmental Engineer, Tamil Nadu Pollution Control Board  
KANCHEEPURAM  
for information and necessary action

Copy to : The Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board

Copy to : The Commissioners/Executive Officer/District Collector  
MAHURANTAGAN PANCHAYAT UNION, KANCHEEPURAM DISTRICT.

# TAMIL NADU POLLUTION CONTROL BOARD

**SPECIAL CONDITIONS**

1. Details of the products manufactured

SL.NO.	DESCRIPTION	QUANTITY/MONTH
(1)	(2)	(3)

**ANNEXURE-I**

This consent is valid for the manufacture of Products and the rate of production mentioned above. Any change in the quantity or quality of the products has to be brought to the notice of the Board and fresh Consent has to be obtained.

2. Emission is permitted through the following chimneys/stacks and shall not exceed the figures indicated :

Chimney / Stack Number	Description of Chimney / Stack	Maximum discharge in m <sup>3</sup> /hour	Point of discharge (Height) in mts.
(1)	(2)	(3)	(4)

**ANNEXURE-II**

3(a) The emissions shall not contain constituents in excess of the tolerance limits as laid down hereunder.

Serial Para-Number	Unit	Tolerance Limits
CHIMNEY / STACK NUMBER		
(1)	(2)	(3)
(i)	(ii)	(iii)
(iv)	(v)	(vi)

1. SO<sub>2</sub> THE UNIT SHALL ADHERE TO THE EMISSION

2. CO STANDARDS PRESCRIBED BY THE BOARD FROM

3. NO<sub>x</sub> TIME TO TIME.

4. SPK

5. CL<sub>2</sub>

3(b) The ambient air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below :

Serial Number	Pollutant	Time Weighted average	Unit	Tolerance Limits
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO <sub>2</sub> )	Annual average 24 Hours	microgram / m <sup>3</sup>	60
2.	Oxides of Nitrogen as NO <sub>x</sub>	Annual average 24 Hours	microgram / m <sup>3</sup>	80
3.	Suspended particulate Matter (SPM)	Annual average 24 Hours	microgram / m <sup>3</sup>	200
4.	Respirable particulate matter size less than 10 micron (RPM)	Annual average 24 Hours	microgram / m <sup>3</sup>	60
5.	Lead (Pb)	Annual average 24 Hours	microgram / m <sup>3</sup>	100
6.	Carbon monoxide (CO)	8 Hours 1 Hour	microgram / m <sup>3</sup>	2000 4000

3(c). The ambient noise level in the industrial plant area shall not exceed the limits prescribed below.

Limits in dB(A)	Day Time (6 A.M. to 10 P.M.)	Night time (10 P.M. to 6 A.M.)
	55	45

## TAMIL NADU POLLUTION CONTROL BOARD

- 5 -

4. All units of the air pollution control equipment required to achieve the quality of the emissions to the tolerance limits prescribed above shall be completed within months from the date of this Order or before or along with the commissioning of production.
5. The applicant shall provide port holes for sampling the emission & access-platform for carrying out stack sampling and provide electrical outlet points and other arrangements for Chimneys / stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provisions of the Act or Rules made there in.
6. The applicant shall at his own cost get the samples of emission collected and analysed by the IMC Board Laboratory every month for the parameters indicated in conditions No.3(a) and shall furnish in triplicate the report thereof to the Board by the 10th of succeeding month.
7. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act to make such deviation as deemed fit for the purpose of the Act.
8. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without previous written permission of the Board.
9. The applicant shall provide and maintain at his own cost one/two/three ambient air quality monitoring stations for monitoring suspended particulate matter, Sulphur dioxide, Oxides of Hydrogen, Hydro-Carbon, Carbon-monoxide and sulfur for the same all in a day, once in a week/fortnight/month. The data collected shall be maintained in a register and a monthly extract furnished to the Board.
10. The applicant shall provide and maintain at his own cost a meteorological station to collect the data on wind velocity, direction, temperature, humidity, rainfall, etc. and the daily readings shall be recorded and the extract sent to the Board once in a month.

11. The applicant shall forward the following information to the Member Secretary, Tamil Nadu Pollution Control Board, Madras regularly before 10th of every month.

-----

- (a) Progress on the installation of Air Pollution Control equipments.
- (b) Progress on the procurement and installation of equipments for monitoring ambient air quality, stacks, chimneys and meteorological data.
- (c) Monthly extract of daily discharge of emission through each chimney/stack.
- (d) Report of Analysis of stack monitoring, ambient air quality monitoring, meteorological data as required under Conditions.....
- (e) Progress on planting of trees and plants as referred to under General Conditions No.8.
12. Any upset conditions if any of the plant/plants of the factory which is likely to result in increased emissions and/or result in violation of the standards mentioned above shall be reported to the Head Quarters and District Environmental Engineer's Office/Regional Joint Chief Environmental Engineer's Office of the Board telegraphically.

- 6 -

13. The applicant shall furnish to the Visiting Officer of the Board any information regarding the stack monitoring system / or operation of the plant or any other particulars as may be pertinent in preventing and controlling of pollution of Act.
14. The Applicant shall submit process flow sheet and particulars of proposed control equipments, monitoring equipments and the schedule for completing the installation of the same so as to reach the Board within 30 days from the date of receipt of this order.
15. The conditions imposed as above shall continue in force until revoked under Section 21 of the Act.

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(Continued in Annexure)

# TAMIL NADU POLLUTION CONTROL BOARD

## GENERAL CONDITIONS

1. The applicant shall make an application for grant of fresh consent atleast 60 days before the date of expiry of this Consent Order.
2. The necessary fee, as prescribed for obtaining consent, shall be paid for by the applicant along with the application for consent.
3. The industry shall immediately submit the revised application for Consent to this Board in the event of any change in the quantity / quality of raw material, manufacturing process, rate of emissions, air pollution control equipment etc.
4. The applicant shall either :
  - (a) Not later than 30 days from the date of issue of this Consent Order, certify in writing to the Member Secretary that the applicant has installed or provided for an alternate electric power source sufficient to operate all facilities installed by the applicant to maintain compliance with the terms and conditions of the consent.
  - (b) Not later than 30 days from the date of this Consent certify in writing to the Member Secretary that upon the reduction, loss or failure of one or more of the primary sources of electric power to any facilities installed by the applicant to maintain compliance with the terms and conditions of this Consent, the applicant shall halt, reduce or otherwise control productions and/or all emissions in order to maintain compliance with the terms and conditions of this Consent.
5. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
6. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
7. The solid waste, such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems, or water pollutions problem through leaching etc of any kind.
8. The applicant shall plant a minimum of three varieties of trees (Eucalyptus, Subabul and any other suitable variety) at the density of not less than 1,000 trees per acre of land. The plantation is stipulated over and above the bulk plantation of trees in that area and maintain them.
9. The applicant shall provide all facilities for collection of sample to the Board staff.
10. The stack monitoring system employed by the applicant shall be open for inspection of this Board at any time.
11. There shall not be any fugitive or episodal discharge from the premises.

12. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in special conditions No.3(a).
13. The applicant shall at all times maintain in good working order and operate as efficiently as possible all pollution control facilities to achieve the terms and conditions of the Consent.
14. The issue of this Consent does not cover any property right in either real or personal property or any exclusive privileges nor does it authorise any injury to private property or any invasion of personal rights, or any infringement of Central, State Laws or regulations.
15. The applicant shall keep the premises of the industrial plant and air pollution equipments clean and make all roads, pipes, valves stacks / chimneys leak proof. The air pollution control equipments, location inspection chabbers, sampling port holes shall be made easily accessible at all time.
16. The applicant shall display this Consent granted to him in a prominent place for perusal of the inspecting officers of this Board.
17. An inspection book shall be opened and made available to the Board's Officers during their visit to the factory.
18. If due to any technological improvements or otherwise this Board is of opinion that all or any of the conditions referred to above require variation (including the change of any control equipment either in whole or in part) this Board shall, after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
19. The applicant, his/her/their legal heirs/representatives or assigns shall have no claim whatsoever to the continuation or renewal of this Consent after the expiry of the period of this consent.
20. The Board reserves the right to review, impose additional conditions or conditions, revoke change or alter the terms and conditions of this consent.

For MEMBER-SECRETARY  
TAMIL NADU POLLUTION CONTROL BOARD  
CHENNAI-32

Nov 29/2006  
29/11/2006



TAMIL NADU POLLUTION CONTROL BOARD  
76 Mount Road, Guindy, Chennai 600 032

CONSENT TO OPERATION UNDER AIR (P&CP) Act, 1974,  
AS AMENDED CONSENT ORDER NO.16641, Dated 19-6-2006

ANNEXURE-I

SPECIAL CONDITIONS

Details of Products Manufactured

Sl.No.	Description	Quantity / Month
1	Analgin Magesium	6 T / Month
2	Sodium Valporate	8 T / Month
3	Oxectacine	1 T / Month
4	Clomipramine	1 T / Month
5	Flurbiprofen	1 T / Month
6	Carbamazepine	4 T / Month
7	Mecprololol tartrate	3 T / Month
8	Tramadol HCL	1 T / Month
9	Metadoxine	0.4 T / Month
10	Danazol	0.1 T / Month

ANNEXURE-II

2. Emission is permitted through the following chimney / stacks and shall not exceed the figures indicated:-

Chimney /Stack Number	Description Chimney / Stack	Maximum discharge in M <sup>3</sup> /hour	Point of discharge (Height) in metres
01	Attached to Process Reactors in Plant - II	-	12 M
02	Attached to Process Reactors (part) in Plant - III	-	12 M
03	Attached to Process Reactors (part) in Plant - III	-	12 M
04	Attached to Ester Plant	-	10 M
05	Attached to Fluidized bed driver in material finishing section	-	5 M
06	Attached to Peptide Pilot plant	-	4.25 M
07	Attached to Boiler 2 Nos. - 3 T/hr. each	-	13 M
08	Attached to Thermic fluid heater - 1 No.	-	8 M
09 to 11	D.G. Set 165 KVA - 2 Nos. 350 KVA - 1 No. 500 KVA - 1 No.	-	7 M each

ANNEXURE-III

16. The unit shall operate and maintain the Air Pollution Control measures and ensure that the emission from the unit shall satisfy the Ambient Air Quality / emission standards prescribed by the Board.
17. The unit shall continue to develop greenbelt around the periphery of the unit to attenuate air and noise pollution.

*Handwritten signature*  
for CHAIRMAN  
TNPC BOARD, CHENNAI.

*Handwritten signature*  
29/6

# TAMIL NADU POLLUTION CONTROL BOARD

By Registered Post with Acknowledgement Due (This document contains ... Pages)

- 2 -

To

THE MANAGER-OPERATION,  
M/S. SUN PHARMACEUTICAL INDUSTRIES LIMITED,  
SATHARAI VILLAGE, KARUMKUZHI POST,  
MADURANTHAGAN TALUK,  
KANACHEEPURAM DISTRICT.

dated 19/06/2006  
dated 13/06/2006

TAMIL NADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. : 20607

Proceedings No. : T10/THPCB/F2057/KPM/N/2006

Consent for ~~Subsequent/Revised~~ altered discharge of sewage and/or trade effluent under Section 25/26 of the WATER (Prevention and Control of Pollution) Act, 1974 as amended.

SUB : TAMIL NADU POLLUTION CONTROL BOARD - CONSENT  
MESSRS SUN PHARMACEUTICAL INDUSTRIES LIMITED,  
S.NO. 90/3 ETC.,  
SATHARAI VILLAGE,  
MADURANTHAGAN TALUK,  
KANACHEEPURAM DIST.

for the discharge of sewage and/or trade effluent under Section 25/26 of the WATER (Prevention and Control of Pollution) Act, 1974 (Central Act, 6 of 1974) as amended.

- Ref : 1.YOUR APPLICATION NO.2292 DT.22.6.2005
- 2.PHUC.NO.1107/MPCB/F2057/KPM/N DT.30.11.2005
- 3.IN NO.BEL/THPCB/KPM/NL-137/HAM/2006 DT.3-6-2006

Board Resolution No :

DATED : / /

CONSENT is hereby granted under Section 25/26 of the WATER (Prevention and Control of Pollution Act, 1974 (Central Act 6 of 1974) as amended (hereinafter referred to as 'The Act') and the rules and orders made thereunder to

THE MANAGER-OPERATION,  
M/S. SUN PHARMACEUTICAL INDUSTRIES LIMITED,  
S.NO. 90/3 ETC.,  
SATHARAI VILLAGE,  
MADURANTHAGAN TALUK,  
KANACHEEPURAM DIST.

(hereinafter referred to as 'The Applicant') authorising the/their/them to continue to ~~bring~~ ~~bring~~ make ~~new~~ ~~new~~ alterations ~~alter~~ ~~alter~~ discharge of sewage and/or trade effluent.

This is subject to the provisions of the Act and the rules and orders made thereunder and further subject to the terms and conditions incorporated in the Special and General Conditions annexed.

This CONSENT is valid for a period ending with the 31st day of March 2007 (Thirty first day of March Two Thousand Seven)

*(Signature)*  
For ~~MEMBER-SECRETARY~~ *Chairman*  
TAMIL NADU POLLUTION CONTROL BOARD  
CHENNAI  
AW  
29/6/2006

Copy to : The District Environmental Engineer, Tamil Nadu Pollution Control Board  
KANACHEEPURAM

for information and necessary action

Copy to : The Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board

Copy to : The Commissioner/Executive Officer/District Collector  
MADURANTHAGAN PANCHAYAT UNION, KANACHEEPURAM DISTRICT.

Spare :

# TAMIL NADU POLLUTION CONTROL BOARD

- 3 -

- 4 -

**SPECIAL CONDITIONS**

1. Details of the products manufactured

Sl. No.	Description	Quantity/Month
(1)	(2)	(3)

3. The effluent discharge shall not contain constituents in excess of the tolerance limits as laid down hereunder.

Serial Number	Characteristics	Unit	Tolerance Limits
(1)	(2)	(3)	(4)

1. pH. Number 5.5 - 9.0

2. Temperature °C 40 DEG. C AT THE POINT OF DISCHARGE

3. Particles size of Total Suspended solids. mg/micron SHALL PASS 650 MICRON IS SIEVE

4. Total suspended solids mg/l 100

5. Total dissolved solids (Inorganics) mg/l 2100

6. Chloride as (Cl) mg/l 1000

7. Sulphide as (S) mg/l 2

8. Sulphate as (SO4) mg/l 1000

9. Fluoride as (F14) mg/l 2

10. Ammoniacal Nitrogen as (N) mg/l 50

11. Sodium x

**ANNEXURE-I**

This consent is valid for the manufacture of products and the rate of production mentioned above. Any change in the quantity or quality of the products has to be brought to the notice of the Board and fresh consent has to be obtained.

2. Discharge of effluent is permitted from the following outlets. The quantity of effluent discharged shall not exceed the figures mentioned below :

Outlet Number	Description of Outlet	Maximum daily discharge (in lit./day)	Point of disposal (Height) in mts.
(1)	(2)	(3)	(4)
1. SEWAGE			
2. TRADE EFFLUENT		6000	PERMEATE TO BE RECYCLED IN THE PROCESS AND THE CONCENTRATE THROUGH MECHANICAL EVAPORATION, TRAY DRIER SYSTEM.
A) LOW TDS STREAM		29,100	
B) HIGH TDS STREAM		5,400	

# TAMIL NADU POLLUTION CONTROL BOARD

- 5 -

Serial Number	Characteristics	Unit	Tolerance Limits						
(1)	(2)	(3)	(1)	(2)	(3)	(4)	(5)	(6)	(7)
			Outlet No.						
			(4)						
12.	Copper as (Cu)	mg/l	3						
13.	Zinc as (Zn)	mg/l	1						
14.	Phenolic Compounds as (CS HS OH)	mg/l	1						
15.	Oil and grease	mg/l	10						
16.	Boron as (B)	mg/l	2						
17.	BOD 5 days @ 20 C	mg/l	30						
18.	COD	mg/l	250						
19.	Total Residual Chlorine	mg/l	1						
20.	Arsenic as (As)	mg/l	0.2						
21.	Calcium as (Ca)	mg/l	2						
22.	Total Chromium as (Cr)	mg/l	2						
23.	Chromium as (hexavalent Cr+6)	mg/l	0.1						

- 6 -

Serial Number	Characteristics	Unit	Tolerance Limits						
(1)	(2)	(3)	(1)	(2)	(3)	(4)	(5)	(6)	(7)
			Outlet No.						
			(4)						
24.	Lead as (Pb)	mg/l	0.1						
25.	Selenium as (Se)	mg/l	0.05						
26.	Mercury as (Hg)	mg/l	0.01						
27.	Pesticides		ABSENT						
28.	Alpha emitters	micro Curie/ml	TEN TO THE POWER OF -7						
29.	Beta emitters	micro Curie/ml	TEN TO THE POWER OF -6						
30.	Free Ammonia as (NH3)	mg/l	5						
31.	Dissolved Phosphates as (P)	mg/l	5						
32.	Total Kjeldahl Nitrogen as (N)	mg/l	100						
33.	Cyanide as (CN)	mg/l	0.2						
34.	Nickel as (Ni)	mg/l	3						
35.	Residual Sodium Carbonate	mg/l	-						

12. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge and or result in violation of the standards mentioned above shall be reported to the Head Quarters and District Environmental Engineer's Office/ Regional Joint Chief Environmental Engineer's Office of the Board telegraphically.
13. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment plant and any other particulars as may be pertinent to preventing and controlling pollution of water.
14. Notwithstanding anything contained in this conditional letter of Consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention and Control) of Pollution) Act, 1974 (as amended) to review any and/or all the condition imposed here in above and to make such variations as deemed fit for the purpose of the Act by the Board.
15. The conditions imposed as above shall continue in force until revoked under section 27(2) of the Act.
16. The industry has to ensure that minimum three varieties of trees (Eucalyptus, Subabul) and any other suitable variety) are planted at the density of not less than 1,000 trees per acre of land. The trees may be planted along the boundaries of the industry of industrial practices. This plantation is stipulated over and above the bulk plantation of trees in that area and maintain them.

( Continued in Annexure-I)

4. 877 units of the sewerage/effluent treatment plant to achieve the quality of the effluent according to the tolerance limits prescribed above shall be completed within months from the date of this order or before  
 NOT APPLICABLE or along with the commissioning of production
5. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act, provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilisation for any purposes whatsoever.
6. Separate meters with necessary pipe - lines for assessing the quantity of water used for of the purposes mentioned below :
  - a. Industrial cooling, spraying in mine pits or boiler feed.
  - b. Domestic purpose.
  - c. Process.
  - d.
  - e.
7. The applicant shall take immediate action to install mechanical composting sampling equipment and continuous flow measuring/recording devices on the effluent drains of trade as well as sewage effluent within three months from the date of this Consent Order. A record of daily effluent discharge shall be maintained.
8. This Consent is given by the Board in consideration of the particulars given in the application. Any change or deviation made in actual practice, from the particulars furnished in the application will also be ground for review/variation / revocation of the Consent Order under section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
9. The applicant shall not change or alter either the quality or quantity or the rate of the discharge or temperature or the route of discharge without the previous written permission of the Board.
10. The applicant shall comply with and carry out directives/orders issued by the Board in this Consent Order and at all subsequent times without any negligence on his/her/their part. The applicant shall be liable for such legal action as per provisions of the Law/ Act in case of non - compliance of any order/directives issued at any time and or violation of the terms and conditions of this Consent Order.
11. The following information shall be forwarded to the Member - Secretary regularly on or before 30th of every month :
  - a. Progress on the installation of effluent treatment plant :
  - b. Progress on the installation of Mechanical Compost sampling equipment and continuous flow recording/measuring devices.
  - c. Monthly Statement of daily discharge of sewage as well as trade effluent.

# TAMIL NADU POLLUTION CONTROL BOARD

## GENERAL CONDITIONS

1. The applicant shall make an application for grant of fresh consent atleast 60 days before the date of expiry of this Consent Order.
2. The industry would immediately submit application for Consent to this Board in the event of any change in the quantity and quality of raw material/end products/manufacturing process or quantity/quality of the effluent, etc.
3. The applicant shall display suitable caution board at the place where the effluent is entering any waterbody or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
4. The applicant shall either :
  - a. Not later than 30 days from the date of issue of this Consent Order, certify in writing to the Member-Secretary that the applicant has installed or provided for an alternate electric power source sufficient to operate all facilities installed by the applicant to maintain compliance with the terms and conditions of the Consent.
  - b. Not later than 30 days from the date of this Consent, certify in writing to the Member-Secretary that upon the reduction, loss or failure of any one or more of the primary sources of electric power to any facilities installed by the applicant to maintain compliance with the terms and conditions of this Consent, the applicant shall halt, reduce or otherwise control production and/or all discharges in order to maintain compliance with the terms and conditions of this Consent.
5. The applicant shall not allow the discharge from other premises to mix with the discharge from his/her/their premises.
6. Storm water shall not be allowed to mix with the sewage and/or trade effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
7. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
  - (i) Land fill, in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - (ii) Controlled incineration, wherever possible in case of combustible organic material.
  - (iii) Compositing, in case of biodegradable material.
8. Any toxic material shall be detoxified otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxification or sealing and burying shall be carried out in the presence of Board's authorised persons only.
9. The applicant shall maintain good house-keeping both within the factory and in the premises. All pipes, valves and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
10. The applicant shall provide all facilities to the Board staff for collection of samples.

11. The applicant shall at all times maintain in good working order and operate efficiently all treatment or control facilities or systems installed or used by him to satisfy the terms and conditions of the Consent.
12. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
13. This Consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural water course.
14. Non-compliance with effluent limitations.
  - (a) If for any reason the applicant does not comply with or will be unable to comply with any effluent limitations specified in this Consent, the applicant shall immediately notify the Consent issuing authority by telephone and provide the Consent issuing authority with the following information in writing within 5 days of such notifications:
    - i) Cause for non-compliance.
    - ii) A description of the non-complied discharge including its impact upon the receiving waters.
    - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration of period of non-compliance.
    - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
    - v) Steps taken by the applicant to prevent recurrence of condition of non-compliance.
  - (b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this Consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
  - (c) Nothing in this Consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his/her/their control, such as break-down, electric failure, accident or natural disaster.
  - (d) The diversion or by-pass of any discharge from facilities utilised by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :
    - i) Where unavoidable to prevent loss of life or severe property damage or
    - ii) Where excessive storm damage or run off would damage any facilities necessary for compliance with terms and conditions of this Consent. The applicant shall immediately notify the Board in writing of each diversion or by-pass in accordance with procedure specified as under item No.19.
15. The applicant shall at his own cost get the effluent samples collected both before and after treatment and get them analysed at an approved Laboratory of the Board every month for the parameters indicated in Special condition No.3 and shall submit in duplicate the report there of to the Board.
16. The addition of various treatment chemicals should be done only with mechanical dosers and proper equipment for regulation of correct dosages determined daily and for proper uniform feeding. Curde practices such as dumping of chemicals in drums or sumps or trickling of acids or alkalis arbitrarily and utilising poles for stirring etc., should not be resorted to.

- 11 -

10. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not to utilize as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
19. The utilisation of treated effluent on factory's own lands, if any, should be complete and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or indirectly or by overflow.
20. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
21. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
22. The sludge from treatment units shall be dried in shade drying beds and the drained liquid shall be taken to equalisation tank.
23. In the disposal of treated effluent on land for irrigation, the industry shall keep in view of the need for :  
 (i) Rotation of crops.  
 (ii) Change of point of application of effluent on land.  
 (iii) A portion of land kept fallow.  
 The adoption of these would avoid soil becoming sick or stale. The industry may ensure this in consultation with the Agricultural Department.
24. It is the sole responsibility of the industry to ensure that there are no complaints at any time from the ryots in the surrounding areas as a result of discharge of sewage or trade effluent.
25. The effluent treatment units and disposal measures, shall become operative at the time of commencement of production.
26. The fact of commissioning of the industry shall be intimated to this office within one week of commissioning.
27. The unit has to ensure that the agency to whom the disposal of solid waste/sludge arising from the process/treatment is entrusted, shall obtain the permission of Tamil Nadu Pollution Control Board under Section 24 of the Water (Prevention and Control Of Pollution) Act, 1974 before the disposal.
28. The unit has to put up Effluent Treatment Plant within the specified period indicated in Special Condition No. 4 by engaging any one of the consultants approved by the Board and operate and maintain the Effluent Treatment Plant continuously and efficiently so that treated effluent satisfies the standards by the Board.
29. The applicant shall display this Consent granted to him in a prominent place for perusal of the inspecting officers of this Board.

*Praveen*  
*Secretary*  
 For MEMBER-SECRETARY Chairman  
 TAMIL NADU POLLUTION CONTROL BOARD  
 CHENNAI

Acc  
 29/6/2006



TAMIL NADU POLLUTION CONTROL BOARD  
76 Mount Road, Guindy, Chennai 600 032

CONSENT TO OPERATION UNDER WATER (P&CP) Act, 1974,  
AS AMENDED CONSENT ORDER NO.20607, Dated 19-6-2006

**ANNEXURE-I**

**SPECIAL CONDITIONS**

**Details of Products Manufactured**

Sl.No.	Description	Quantity / Month
1	Analgin Magnesium	6 T / Month
2	Sodium Valporate	8 T / Month
3	Oxectacine	1 T / Month
4	Clonipramine	1 T / Month
5	Flurbiprofen	1 T / Month
6	Carbamazepine	4 T / Month
7	Mepoprolol tartrate	3 T / Month
8	Tramadol HCL	1 T / Month
9	Metadoxine	0.4 T / Month
10	Danazole	0.1 T / Month

**ANNEXURE-II**

17. The unit shall treat the sewage in the septic tank and the overflow shall be treated along with the trade effluent.
18. The unit shall operate and maintain the ETP to treat the lean trade effluent along with the overflow from the septic tank and the treated trade effluent shall be further treated through Reverse Osmosis plant. The permeate shall be reused.
19. The unit shall dispose the R.O. Plant rejects along with high TDS effluent through 3 stage mechanical evaporator system provided. The condensate shall be reused and shall dispose the concentrate from MEEs through tray drier shall ensure zero discharge of effluent.
20. The unit shall handle the hazardous waste complying with the conditions stipulated in the authorization issued by the Board under the Hazardous Waste (M&H) Rules 1989 as amended.

015-26 0.9.02.06  
for CHAIRMAN  
TNPC BOARD, CHENNAI.

40  
29/6/2006

By Registered Post with Acknowledgement Due  
(This document contains...2.....Pages)



TAMILNADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY, CHENNAI-32.

**RENEWAL CONSENT ORDER NO.6219.**

**Proceeding No.T10/TNPCB/F.2057/KPM/ RL/A/2007/dated: 19.5.07.**

Consent for Existing operation of the plant under section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

Sub : TAMILNADU POLLUTION CONTROL BOARD - RENEWAL OF  
CONSENT - MESSERS. Sun Pharmaceutical Industries Limited,  
S.F.No.90/3 etc, Sathammai Village,  
Madurantagam Taluk,  
Kancheepuram District.

for Existing Operation of the plant under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

Ref. 1) Proc.No.T10/TNPCB/F.2057/KPM/A/2006/dt. 3/4/2006.

2) IR.No.DEE/TNPCB/KPM/RL-1317/2007/dt.29.5.2007.

CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, (Central Act, 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made thereunder to The Manager(Operation),

M/s. Sun Pharmaceutical Industries Limited,  
S.F.No.90/3 etc, Sathammai Village,  
Madurantagam Taluk,  
Kancheepuram District.

(hereinafter referred to as "The Applicant")

authorizing him to operate his industrial plant in the Air Pollution Control area as notified by the Government and to continue to make existing discharge of emissions from the stacks/chimneys.

By Registered Post with Acknowledgment Due

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*M. S. Sathar*



TAMILNADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY, CHENNAI-32.

**RENEWAL CONSENT ORDER NO.8850.**

Proceeding No.T10/TNPCB/F2057/KPM/RL/W/2007/dated:19.5.07.

Consent for Existing/ discharge of sewage and trade effluents Under Section 25 of the Act.

**Sub : TAMILNADU POLLUTION CONTROL BOARD - RENEWAL OF  
CONSENT - MESSERS. Sun Pharmaceutical Industries Limited,  
S.F.No.90/3 etc, Sathammai Village,  
Madurantagam Taluk,  
Kancheepuram District.**

Discharge of sewage and trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act, 6 of 1974)

Ref. 1) Proc.No.T10/TNPCB/F2057/KPM/W/2006/dt. 3.4.2006.

2) I.R.No.DEE/TNPCB/KPM/RL-137/2007/ dt. 9.5.07.

CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to The Manager (Operation),

M/s. Sun Pharmaceutical Industries Limited,  
S.F.No. 90/3, Santhammai Village,  
Madurantagam Taluk,  
Kancheepuram District.

(hereinafter referred to as "The Applicant") authorising him to continue to make existing discharge of sewage and/ trade effluent.



16/05/11



## TAMILNADU POLLUTION CONTROL BOARD

### RENEWAL OF CONSENT ORDER No.6219

Proceeding No.T10/TNPCB/F-2057/KPM/RL/A/2011 Dated:06.05.2011

Consent for Existing operation of the plant under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

**Sub: TAMIL NADU POLLUTION CONTROL BOARD - RENEWAL OF CONSENT – Tamil Nadu Pollution Control Board–Industries– M/s. Sun Pharmaceutical Industries Ltd, Sathammai Village, Maduranthagam Taluk, Kancheepuram District - for the existing Operation of the plant under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.**

- Ref:** 1. Proc. No.T10/TNPCB/F-2057/KPM/RL/A/2006 Dated 03.04.2006.  
2.Proc. No.T10/TNPCB/F-2057/KPM/RL/A/2007 Dated 19.05.2007  
3. R.I.R. No.F-SPR-0072/UL/DEE/SPR/2011 Dated 02.05.2011..

CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (Central Act 14 of 1981) (hereinafter referred to as "the Act") and the rules and orders made there under to

The Executive Director,  
M/s Sun Pharmaceutical Industries Ltd,  
S.F.No.90/3 etc,Sathammai village,  
Maduranthagam Taluk,  
Kancheepuram District.

(herein after referred to as "the Applicant") authorizing him to operate his industrial plant in the air pollution control area as notified by the Government and continue to make existing discharge emissions from the stacks / chimneys.



## TAMILNADU POLLUTION CONTROL BOARD

This is subject to the provisions of the Act. And the rules and order made there under and further subject to the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued in this Office Proceedings cited above and subject to the following conditions.

1. The unit shall ensure that the intermediate product of dicarboxylic acid (DCA) is outsourced and SS Reactors, Glass Reactors and nutch filters being used for the production of intermediate such as dicarboxylic acid (DCA) used for the production of Sodium Valproate are kept idle.
2. The unit shall ensure that it is producing the product such as Sodium Valproate-8 Tonnes /month, Oxetacaine - 1 Tonnes /month and Metoprolol Tartrate-2.940 Tonnes/month and shall be reported to the Board for every month.
3. The unit shall operate and maintain the RO plant efficiently and continuously and RO permeate is reused back into the process.
4. The unit shall provide Electro magnetic flow meter with computer recording arrangements for the newly installed MEE at Solvent stripper feed, MEE feed, MEE condensate, MEE reject, ATFD feed, Steam flow meter at the inlet of MEE.
5. The unit shall provide separate energy meter for the Effluent Treatment Plant, R.O Plant and MEE.
6. The unit shall maintain the log book for recording the flow of lean/concentrated trade effluent, operations of effluent treatment plant, RO plant, and Multiple effect evaporator and shall provide computer recording arrangements for all the Electro magnetic flow meters installed in the above area.
7. The unit shall ensure that no trade effluent is discharged on land and leakage shall not be accessed into the near by water bodies.
8. The unit shall operate and maintain the Effluent Treatment Plant RO Plant followed by the Multiple effect evaporator (MEE) efficiently and continuously do as to achieve zero discharge of trade effluent at all time.
9. The unit shall collect and store the Hazardous waste properly in a closed shed on the concrete platform and dispose without accumulation.



## TAMILNADU POLLUTION CONTROL BOARD

The **CONSENT** is valid for the period of **Three months**.

**Dated:06.05.2011**

**Sd./-xxxxxx,**  
Chairman.

To

The Executive Director,  
M/s Sun Pharmaceutical Industries Ltd,  
Sathammai village, Karunkuzhi Post,  
Maduranthagam Taluk,  
Kancheepuram District -603 303.

Copy to:

1. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Sriperumbudur,
2. The Commissioner,  
Maduranthagam Panchayat Union,  
Kancheepuram District.
3. BMS.
4. Technical File.

//Forwarded By Order//

*[Handwritten Signature]*  
for Chairman.  
*[Handwritten Initials]*  
T2/S

I.G.11.05.2011

**POLLUTION PREVENTION PAYS**

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!



18/05/11



**TAMILNADU POLLUTION CONTROL BOARD**

**RENEWAL OF CONSENT ORDER No.8850**

**Proceeding No.T10/TNPCB/F-2057/KPM/RL/W/2011 Dated:06.05.2011**

Consent for Existing discharge of sewage and trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974.

**Sub: TAMIL NADU POLLUTION CONTROL BOARD - RENEWAL OF CONSENT –  
Tamil Nadu Pollution Control Board – Industries –  
M/s. Sun Pharmaceutical Industries Ltd, Sathammai Village,  
Maduranthagam Taluk, Kancheepuram District- Discharge of sewage and  
trade effluent under Section 25 of the Water (Prevention and Control of  
Pollution) Act, 1974 (Central Act. 6 of 1974).**

- Ref:** 1. Proc. No.T10/TNPCB/F-2057/KPM/RL/W/2006 Dated 03.04.2006.  
2. Proc. No.T10/TNPCB/F-2057/KPM/RL/W/2007 Dated 19.05.2007  
3. R.I.R. No.F-SPR-0072/UL/DEE/SPR/2011 Dated 02.05.2011..

-----  
CONSENT is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act, 1974 (Central Act 6 of 1974) (herein after referred to as "the Act") and the rules and orders made there under to

The Manager (Operations),  
M/s Sun Pharmaceutical Industries Ltd,  
S.F.No.90/3 etc,Sathammai village,  
Maduranthagam Taluk,  
Kancheepuram District.

(hereinafter referred to as "the Applicant") authorizing him to continue to discharge of sewage and trade effluent.



## TAMILNADU POLLUTION CONTROL BOARD

This is subject to the provisions of the Act and the rules and order made there under and further subject to the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued in this Office Proceedings cited above and subject to the following conditions.

1. The unit shall ensure that the intermediate product of dicarboxylic acid (DCA) is out sourced and SS Reactors , Glass Reactors and nutch filters being used for the production of intermediate such as dicarboxylic acid (DCA) used for the production of Sodium Valproate are kept idle.
2. The unit shall ensure that it is producing the product such as Sodium Valproate-8 Tonnes /month, Oxetacaine - 1 Tonnes /month and Metoprolol Tartrate-2.940 Tonnes/ month and shall be reported to the Board for every month.
3. The unit shall provide on line VOC analyser with computer recording arrangement within a month time & connect to Care Air Centre, Tamil Nadu Pollution Control Board, Chennai.

The **CONSENT** is valid for the period of **Three months**.

Dated:06.05.2011

Sd./-xxxxxxx,  
Chairman.

To

The Manager (Operations),  
M/s Sun Pharmaceutical Industries Ltd,  
Sathammai village, Karunkuzhi Post,  
Maduranthagam Taluk,  
Kancheepuram District - 603 303.

Copy to:

1. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Sriperumbudur,  
Kancheepuram District.
2. The Commissioner,  
Sriperumbudur Panchayat Union,  
Kancheepuram District.
3. BMS.
4. Technical File.

//Forwarded By Order//

I.G.11.05.2011

*[Signature]*  
for Chairman.  
*[Signature]*  
T/15

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!



*Handwritten signature and date: 21/09/11*



**TAMILNADU POLLUTION CONTROL BOARD**

**RENEWAL OF CONSENT ORDER No.6219**

**Proceeding No.T10/TNPCB/F-2057/KPM/RL/A/2011 Dated 21.09.2011.**

Consent for Existing operation of the plant under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

**Sub:** TAMIL NADU POLLUTION CONTROL BOARD - RENEWAL OF CONSENT – TNPCB–Industries–M/s Sun Pharmaceutical Industries Ltd,Sathammai Village, Maduranthagam Taluk, Kancheepuram District - for the existing Operation of the plant under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

- Ref:** 1. Proc. No.T10/TNPCB/F-2057/KPM/RL/A/2006 Dated 03.04.2006.  
2.Proc. No.T10/TNPCB/F-2057/KPM/RL/A/2007 Dated 19.05.2007  
3.Proc. No.T10/TNPCB/F-2057/KPM/RL/A/2011 Dated 06.05.2011  
4. Lr. No.F-SPR-0072/RL/DEE/TNPCB/SPR/2011 Dated 05.09.2011..

-----  
CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (Central Act 14 of 1981) (hereinafter referred to as "the Act") and the rules and orders made there under to

**The Manager (Operations),  
M/s Sun Pharmaceutical Industries Ltd,  
S.F.No.90/3 etc,Sathammai village,  
Maduranthagam Taluk,  
Kancheepuram District**

(herein after referred to as "the Applicant") authorizing him to operate his industrial plant in the air pollution control area as notified by the Government and continue to make existing discharge emissions from the stacks / chimneys.

1

**POLLUTION PREVENTION PAYS**

**அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!**



### TAMILNADU POLLUTION CONTROL BOARD

This is subject to the provisions of the Act. And the rules and order made there under and further subject to the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued in this Office Proceedings cited above and subject to the following conditions.

1. The unit shall ensure that the intermediate product of dicarboxylic acid(DCA) is out sourced and SS Reactors,Glass Reactors and nutch filters being used for the production of intermediate such as dicarboxylic acid (DCA) used for the production of Sodium Valproate shall be kept idle.
2. The unit shall ensure that it is producing the product such as Sodium Valporatae-8 T/M, Oxetacain - 1 T/M Metoprolal Tartrate - 2.94 T/M and shall be reported to the Board every month.
3. The unit shall provide on line VOC analyzer with computer recording arrangements within a month time and connect to care Air Centre, Tamil Nadu Pollution Control Board.

The CONSENT is valid for the period ending 31.03.2012.

(Thirty First March Two Thousand and Twelve).

Dated:21.09.2011.

Sd/xxxx  
Chairman.

To  
The Manager (Operations),  
M/s Sun Pharmaceutical Industries Ltd,  
Sathammai village,Karunkuzhi Post,  
Maduranthagam Taluk,  
Kancheepuram District – 603 303.

Copy to:

1. The District Environmental Engineer, Tamil Nadu Pollution Control Board,  
Sriperumbudur,
2. The Commissioner,  
Maduranthagam Panchayat Union,  
Kancheepuram District.
3. BMS.
4. Technical File.

/Forwarded by Order/

S. Sivaraj  
For Chairman. 25/9/11

RSG/P/91

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!



Handwritten signature and date: 21/9/11



**TAMILNADU POLLUTION CONTROL BOARD**

**RENEWAL OF CONSENT ORDER No.8850**

**Proceeding No.T10/TNPCB/F-2057/KPM/RL/W/2011 Dated:21.09.2011.**

Consent for Existing discharge of sewage and trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974.

**Sub:** TAMIL NADU POLLUTION CONTROL BOARD - RENEWAL OF CONSENT – TNPCB – Industries – M/s. Sun Pharmaceutical Industries Ltd, Sathammai Village, Maduranthagam Taluk, Kancheepuram District - Discharge of sewage and trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act. 6 of 1974).

- Ref:**
1. Proc. No.T10/TNPCB/F-2057/KPM/RL/W/2006 Dated 03.04.2006.
  2. Proc. No.T10/TNPCB/F-2057/KPM/RL/W/2007 Dated 19.05.2007
  3. Proc. No T10/TNPCB/F-2057/KPM/RL/W/2011 Dated 06.05.2011
  4. Lr. No.F-SPR-0072/RL/DEE/TNPCB/SPR/2011 Dated 05.09.2011

CONSENT is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act, 1974 (Central Act 6 of 1974) (herein after referred to as "the Act") and the rules and orders made there under to

The Manager (Operations),  
M/s. Sun Pharmaceutical Industries Ltd,  
S.F.No.90/3 etc,Sathammai village,  
Maduranthagam Taluk,  
Kancheepuram District.

(hereinafter referred to as "the Applicant") authorizing him to continue to discharge of sewage and trade effluent.

This is subject to the provisions of the Act and the rules and order made there under and further subject to the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued in this Office Proceedings cited above and subject to the following conditions.

1. The unit shall ensure that the intermediate product of dicarboxylic acid (DCA) is out sourced and SS Reactors, Glass Reactors and nutch filters being used for the production of intermediate such as dicarboxylic acid (DCA) used for the production of Sodium Valproate shall be kept idle.



**TAMIL NADU POLLUTION CONTROL BOARD**

2. The unit shall ensure that it is producing the product such as Sodium Valporatae-8 T/M, Oxetacain - 1 T/M Metoprolol Tartrate - 2.94 T/M and shall be reported to the Board every month.
3. The unit shall provide the Electromagnetic flow meter with computer recording arrangements for the newly installed MEE at
  - i. Solvent stripper feed.
  - ii. MEE feed.
  - iii. MEE condensate
  - iv. MEE reject.
  - v. ATFD feed.
  - vi. Steam flow meter at the inlet of MEE
4. The unit shall maintain the log book for recording the flow of lean/concentrated trade effluent, operations of ETP, RO plant and MEE and shall provide computer recording arrangements for all the Electromagnetic flow meters installed in the above area so as to assess the achievement of zero discharge.
5. The unit shall ensure that no trade effluent is discharged on land and leakage shall not be accessed into the near by water bodies.
6. The unit shall operate and maintain the ETP, RO plant followed by MEE efficiently and continuously so as to achieve zero discharge of trade effluent at all times.
7. The unit shall collect and store the Hazardous waste including MEE rejects properly in a closed shed on the concrete platform and dispose the same to the authorised facility without accumulation.

The CONSENT is valid for the period ending **31.03.2012**.  
(Thirty First March Two Thousand and Twelve).

Dated: 21.09.2011.

Sd/xxxx  
Chairman.

To  
The Manager (Operations),  
M/s Sun Pharmaceutical Industries Ltd.  
Sathammai village, Karunkuzhi Post,  
Maduranthagam Taluk, Kancheepuram District - 603 303.

Copy to:

1. The District Environmental Engineer, Tamil Nadu Pollution Control Board,  
Sriperumbudur.
2. The Commissioner,  
Maduranthagam Panchayat Union, Kancheepuram District.
3. BMS.
4. Technical File.

/Forwarded by Order/

S. S. S. S. S.  
For Chairman. 28/9/11  
28/9

RSG/7/911

**POLLUTION PREVENTION PAYS**

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!



*Handwritten signature and date: 11/6/12*



**TAMILNADU POLLUTION CONTROL BOARD**

**RENEWAL OF CONSENT ORDER No.6219 DATED 11.06.2012**

**Proceeding No.T10/TNPCB/F-2057/KPM/RL/A/2012 Dated 11.06.2012**

Consent for Existing operation of the plant under section 21 of the Air ( Prevention and control of Pollution ) Act, 1981.

**Sub:** TAMIL NADU POLLUTION CONTROL BOARD - RENEWAL OF CONSENT - M/s. **SUN PHARMACEUTICAL INDUSTRIES LIMITED**, Sathammai Village, Maduranthagam Taluk, Kancheepuram District - For the Existing operation of the plant under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

- Ref:** 1. Proc. No.T10/TNPCB/F-2057/KPM/RL/A/2011 Dated 21.09.2011.  
2. R.I.R. No.F-SPR-0072/UP/DEE/TNPCB/2012 Dated 16.04.2012.

CONSENT is here by granted under section 21 of the Air (Prevention and Control of Pollution)Act, 1981, ( Central Act, 14 of 1981) (herein after referred to as 'The Act') And the rules and orders made there under to

The Manager (Operations),  
**M/s. Sun Pharmaceutical Industries Limited**,  
S.F. No.90/3 etc.,  
Sathammai Village,  
Maduranthagam Taluk,  
Kancheepuram District.

(hereinafter referred to as "The Applicant") authoring him to operate his industrial plant in the Air Pollution Control area a notified by the Government and to continue to make existing discharge of emission from the stacks / chimneys.



## TAMILNADU POLLUTION CONTROL BOARD

This is subject to the provisions of the Act, and the rules and order made there under and further subject to the terms and conditions incorporated under the special and General Conditions stipulated in the Consent order issued in this office Proceedings cited above and subject to the following condition.

1. The unit shall manufacture consented 10 no. of products as the Consent Order issued to the unit vide Board Proceeding Dated 19.06.2006.

The CONSENT is valid for the period ending 31.03.2013

(Thirty First March Two Thousand and Thirteen)

Dated: 11.06.2012

Sd./- xxxxx  
Chairman.

To

The Manager (Operations),  
M/s. Sun Pharmaceutical Industries Limited,  
Sathammai Village,  
Karunkuzhi Post,  
Maduranthagam Taluk,  
Kancheepuram District – 603 303.

Copy to:

1. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Sriperumbudur.
2. The Commissioner,  
Maduranthagam Panchayat Union,  
Kancheepuram District.
3. BMS.
4. Technical File.

/Forwarded by Order/

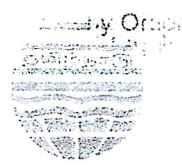
S. S. S. S.  
for Chairman. 11/6/12  
11/6

ET/11.06.12

2

POLLUTION PREVENTION PAYS

அகம் காய்மை வாய்மைக்கே! பறம் காய்மை வாழ்வுக்கே!



*[Handwritten signature]*  
4/6/12



**TAMILNADU POLLUTION CONTROL BOARD**

**RENEWAL OF CONSENT ORDER No.8850 DATED 11.06.2012**

**Proceeding No.T10/TNPCB/F-2057/KPM/RL/W/2012 Dated 11.06.2012**

Consent for Existing discharge of sewage and trade effluents Under Section 25 of the Water (Prevention and Control of Pollution) Act 1974.

**Sub:** TAMIL NADU POLLUTION CONTROL BOARD - RENEWAL OF CONSENT - M/s. **SUN PHARMACEUTICAL INDUSTRIES LIMITED**, Sathammai Village, Maduranthagam Taluk, Kancheepuram District - Discharge of sewage and trade effluents Under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 ( Central Act 6 of 1974).

- Ref:** 1. Proc. No.T10/TNPCB/F-2057/KPM/RL/W/2011 Dated 21.09.2011.  
2. R.I.R. No.F-SPR-0072/UL/DEE/TNPCB/2012 Dated 16.04.2012.

CONSENT is here by granted under section 25 of the Water (Prevention and Control of Pollution) Act, 1974, ( Central Act 6 of 1974) (herein after referred to as 'The Act') And the rules and orders made there under to

The Manager (Operations),  
M/s. **Sun Pharmaceutical Industries Limited**,  
S.F. No.90/3 etc.,  
Sathammai Village,  
Maduranthagam Taluk,  
Kancheepuram District.

(hereinafter referred to as "The Applicant") authoring him to continue to discharge of sewage and trade effluent.

This is subject to the provisions of the Act, and the rules and order made there under and further subject to the terms and conditions incorporated under the special and General Conditions stipulated in the Consent order issued in this office Proceedings cited above and subject to the following conditions.

**POLLUTION PREVENTION PAYS**

சுத்தம் காப்பதே வாய்ப்பு! பிழை காப்பதே வாய்ப்பு!



**TAMILNADU POLLUTION CONTROL BOARD**

1. The unit shall manufacture consented 10 no of products as the consent order issued to the unit vide Board' Proceeding dated 19.06.2006.
2. The unit shall operate and maintain the Effluent Treatment Plant, RO Plant followed by the Multiple effect evaporator (MEE) efficiently and continuously to achieve zero discharge of trade effluent at all time.
3. The unit shall ensure that no trade effluent is discharged on land and leakage shall not be accessed into the near by water bodies.
4. The unit shall collect and store the Hazardous waste properly in a closed shed on the concrete platform and dispose without accumulation.

The **CONSENT** is valid for the period ending **31.03.2013**

(Thirty First March Two Thousand and Thirteen)

Dated: 11.06.2012

Sd./- xxxxx  
Chairman.

To

The Manager (Operations),  
M/s. Sun Pharmaceutical Industries Limited,  
Sathammai Village,  
Karunkuzhi Post,  
Maduranthagam Taluk,  
Kancheepuram District – 603 303.

Copy to:

1. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Sriperumbudur.
2. The Commissioner,  
Maduranthagam Panchayat Union,  
Kancheepuram District.
3. BMS.
4. Technical File.

/Forwarded by Order/

S. S. S. S. S.  
for Chairman. 11/6/2012  
11/6

ET/11.06.12

**POLLUTION PREVENTION PAYS**

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!



TAMILNADU POLLUTION CONTROL BOARD

Handwritten signature and date: 11/06/12

**Proceedings No.T10/TNPCB/F-2057/KPM/RL/A/2012 Dated 11.06.2012**

**Sub:** TNPCB - Industries - M/s. **SUN PHARMACEUTICAL INDUSTRIES LIMITED**, Sathammai Village, Maduranthagam Taluk, Kancheepuram District - Consent under the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 - Amendment in the Consent Order - Issued - Regarding.

- Ref:**
1. Bd's Proc. No.T10/TNPCB/F-2057/KPM/RL/A/2006 Dated 03.06.2006.
  2. Unit Letter Dated 15.03.2012.
  3. R. I.R. No.F-SPR-0072/UL/DEE/TNPCB/SPR/2012 Dated 16.04.2012.

Consent was issued to the unit of M/s. Sun Pharmaceutical Industries Limited, Sathammai Village, Maduranthagam Taluk, Kancheepuram District vide reference first cited under the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 and has been renewed with validity up to 31.03.2013.

Now, in the reference second cited, the unit has requested for amendment in the consent order for the additional source of emission to be added in the consent order already issued to the unit. The District Environmental Engineer, Sriperumpudur, vide reference third cited has reported that the unit has erected one no:of 6 Ton Boiler since the existing 2 nos of 3 Ton Boilers became inefficient and could not meet the steam requirement of upgraded treatment facilities for trade effluent. Also due to power cut the unit has erected DG Set-1010 KVA so as to upgrade the treatment system and able to achieve Zero Liquid Discharge.

The District Environmental Engineer has recommended that amendment may be issued under Air Act for the incorporation of stack attached to 6T/Hr Boiler and incorporation of stack attached to DG Set-1010 KVA as per the request of the unit.

Therefore, as per Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987, the special condition no. 2 of the consent order issued vide references first cited is hereby altered to be read as follows.



### TAMILNADU POLLUTION CONTROL BOARD

2. Emission is permitted through the following chimney / stack and shall not exceed the concerned figures indicated:

Chimney / Stack Number	Description of Chimney / Stack	Maximum Discharge M <sup>3</sup> /hour	Point of Disposal (Height)
1.	Process Reactors Plant II	-	12 M
2.	Process Reactors Plant III	-	12 M
3.	Process Reactors Part Plant III	-	12 M
4.	Ester Plant	-	10 M
5.	Fluidized Bed Drier in MFS	-	5 M
6.	Peptide Pilot Plant Chimney	-	4.25 M
7.	Boilers – 3 T/Hr. – 2 Nos.	-	13 M (Common Stack)
8.	Thermic Fluid Heater -1 No.	-	8 M
9.	Diesel Generator – 500 KVA	-	7 M
10.	Diesel Generator – 380 KVA	-	7 M
11.	Diesel Generator – 165 KVA	-	7 M
12.	Diesel Generator – 1010 KVA	-	9 M (Twin Stacks)
13.	Boiler – 1 No. – 6 T/Hr.	-	30 M

All the conditions stipulated in the Consent Order Number 6219 issued vide reference first cited and in the subsequent renewal consent orders remain unaltered.

The receipt of the proceedings shall be acknowledged.

Sd./- xxxxx  
Chairman.

To

The Manager (Operations),  
M/s. Sun Pharmaceutical Industries Limited,  
Sathammai Village, Karunkuzhi Post,  
Maduranthagam Taluk,  
Kancheepuram District – 603 303.

Copy to:

1. The District Environmental Engineer  
Tamil Nadu Pollution Control Board,  
Sriperumbudur.
2. BMS.
3. Technical File.

/Forwarded by Order/

R. Chitra  
11/6/12  
for Chairman.  
11/6



**TAMILNADU POLLUTION CONTROL BOARD**

**RENEWAL OF CONSENT ORDER No.6219**

**Proceeding No.T7/TNPCB/F-2057/MMN/A/RL/2013 Dated: 13.09.2013**

Consent for Existing operation of the plant under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

**Sub:** TAMIL NADU POLLUTION CONTROL BOARD - RENEWAL OF CONSENT – M/s. SUN PHARMACEUTICAL INDUSTRIES LTD., S.F. No. 90/3 etc., Sathammai Village, Madhuranthagam Taluk, Kancheepuram District - for the existing Operation of the plant under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

**Ref:** 1. Proc. No.T10/TNPCB/F-2057/KPM/RL/A/2012 Dated 11.06.2012.  
2. RIR No. JCEE(M)/CHN/F.1060-03/17CAT/SPR-RL/2013 dated 15.04.2013.

-----  
CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Manager (Operations),  
**M/s. Sun Pharmaceutical Industries Ltd.,**  
S.F. No. 90/3 etc.,  
Sathammai Village,  
Madhuranthagam Taluk,  
Kancheepuram District

(herein after referred to as "The Applicant") authorizing him to operate his industrial plant in the air pollution control area as notified by the Government and to continue to make existing discharge emissions from the stacks / chimneys.

This is subject to the provisions of the Act and the rules and order made there under and further subject to the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued in this Office Proceedings cited above and subject to the following conditions.

**POLLUTION PREVENTION PAYS**

அகம் சுயமை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!



**TAMILNADU POLLUTION CONTROL BOARD**

1. The unit shall operate the air pollution control measures efficiently and continuously so as to achieve the standard prescribed by the Board at all times.
2. The unit shall comply with the conditions directions issued by CPCB under Section 5 of Environmental (Protection) Act, 1986 at all times

The CONSENT is valid for the period ending **31.03.2014**  
(Thirty First March Two Thousand and Fourteen)

Dated: 13.09.2013

Sd-xxxxx  
Chairman

✓ To

The Manager (Operations),  
M/s. Sun Pharmaceutical Industries Ltd.,  
Sathammai Village,  
Karunkuzhi Post,  
Madhuranthagam Taluk,  
Kancheepuram District – 603 303.

**Copy to**

1. The Joint Chief Environmental Engineer, Chennai Region  
Tamil Nadu Pollution Control Board,  
Ambattur– (For information and necessary action).
2. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Maraimalai Nagar – (For information and necessary action).
3. The Commissioner,  
Maduranthagam Panchayat Union,  
Kanchipuram District
4. BMS
5. Technical File

//Forwarded by order//

  
For Chairman 12/9/13  
17-9/13

**POLLUTION PREVENTION PAYS**

G.S 17/9/13

அகம் குரயமை வரயமைக்கு! புறம் குரயமை வரழவுக்கு!



**TAMILNADU POLLUTION CONTROL BOARD**

22/09/13

**RENEWAL OF CONSENT ORDER No.8850**

**Proceeding No.T7/TNPCB/ F-2057/MMN/W/RL/2013 Dated: 13.09.2013**

Consent for Existing discharge of sewage and trade effluents under Section 25 of the **Water** (Prevention and Control of Pollution) Act, 1974.

**Sub:** TAMIL NADU POLLUTION CONTROL BOARD - RENEWAL OF CONSENT - **M/s. SUN PHARMACEUTICAL INDUSTRIES LTD., S.F. No. 90/3 etc., Sathammai Village, Madhuranthagam Taluk, Kancheepuram District - Discharge of sewage and trade effluent under Section 25 of the **Water** (Prevention and Control of Pollution) Act, 1974 (Central Act, 6 of 1974).**

**Ref:** 1. Proc. No.T10/TNPCB/F-2057/KPM/RL/W/2012 Dated 11.06.2012.  
2. RIR No. JCEE(M)/CHN/F.1060-03/17CAT/SPR-RL/2013 dated 15.04.2013

-----  
CONSENT is hereby granted under Section 25 of the **Water** (Prevention and control of Pollution) Act, 1974 (Central Act 6 of 1974) (herein after referred to as "The Act") and the rules and orders made there under to

The Manager (Operations),  
**M/s. Sun Pharmaceutical Industries Ltd.,**  
S.F. No. 90/3 etc.,  
Sathammai Village,  
Madhuranthagam Taluk,  
Kancheepuram District

(herein after referred to as "The Applicant") authorizing him to continue to discharge of sewage and trade effluent.

This is subject to the provisions of the Act. And the rules and order made there under and further subject to the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued in this Office Proceedings cited above and subject to the following conditions.

**POLLUTION PREVENTION PAYS**

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!



## TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall operate the STP efficiently and continuously so as to bring the quality of the treated sewage to satisfy the standards prescribed by the Board.
2. The unit shall operate the ETPs with the zero liquid discharge system efficiently and continuously and to ensure zero liquid discharge at all times.
3. The unit shall ensure that no effluent (sewage / trade effluent) shall not reach storm drains or outside the unit's premises at all times.
4. The unit shall provide EMFM at inlet and outlet of ETP/STP and the same shall be connected to the Care Air Centre within three months.
5. The unit shall ensure that the hazardous waste generated shall be stored beyond 90 days as stipulated in the Hazardous Waste (M&H, TM) Rules, 2008.
6. The unit shall comply with the conditions directions issued by CPCB under Section 5 of Environmental (Protection) Act, 1986 at all times
7. The unit shall provide solvent recovery plant at source.

The CONSENT is valid for the period ending **31.03.2014**  
(Thirty First March Two Thousand and Fourteen)

Dated: 13.09.2013

Sd-xxxxx  
Chairman

✓ To  
The Manager (Operations),  
M/s. Sun Pharmaceutical Industries Ltd.,  
Sathammai Village,  
Karunkuzhi Post,  
Madhuranthagam Taluk,  
Kancheepuram District – 603 303.

### Copy to

1. The Joint Chief Environmental Engineer, Chennai Region  
Tamil Nadu Pollution Control Board,  
Ambattur– (For information and necessary action).
2. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Maraimalai Nagar – (For information and necessary action).
3. The Commissioner,  
Maduranthagam Panchayat Union,  
Kanchipuram District
4. BMS
5. Technical File

//Forwarded by order//

  
For Chairman  
17/9/13

G.S 17/9/13

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாய்மைக்கு!

CONSENT ORDER NO. 18082259653 DATED: 13/04/2018.

PROCEEDINGS NO.T5/TNPCB/F.0148SPR/RL/SPR/A/2018 DATED: 13/04/2018

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**SUB:** Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT -M/s. SUN PHARMACEUTICAL INDUSTRIES LTD , S.F.No. S.NO. 90/3 etc, SATHAMAY village, Maduranthagam Taluk and Kancheepuram District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

**REF:** 1. Board Proc. No. T7/TNPCB/F-2057/MMN/W&A/ RL/2013 dated 13.09.2013  
2. JCEE(M) IR.No : F.0148SPR/RL/JCEE-M/SPR/2018 dated 09/02/2018

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The General Manager  
M/s.SUN PHARMACEUTICAL INDUSTRIES LTD,  
S.F.No. S.NO. 90/3 etc,  
SATHAMAY village,  
Maduranthagam Taluk,  
Kancheepuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

**This RENEWAL OF CONSENT is valid for the period ending June 30, 2018**

**R. KANNAN**  
Digitally signed by R.  
KANNAN  
Date: 2018.04.13 18:36:35  
+05'30'  
**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

## SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Analgin Magesium	6	Ton/Month
2.	Sodium Valporate	8	Ton/Month
3.	Oxectacine	1	Ton/Month
4.	Clomipramine	1	Ton/Month
5.	Flurbiprofen	1	Ton/Month
6.	Carbamazepine	4	Ton/Month
7.	Mepoprolol tartrate	3	Ton/Month
8.	Tramadol HCL	1	Ton/Month
9.	Metadoxine	0.4	Ton/Month
10.	Danazole	0.1	Ton/Month

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

<b>I Point source emission with stack :</b>				
<b>Stack No.</b>	<b>Point Emission Source</b>	<b>Air pollution Control measures</b>	<b>Stack height from Ground Level in m</b>	<b>Gaseous Discharge in Nm<sup>3</sup>/hr</b>
001	Process Reactors Plant II	Alkali scrubber with stack	12	--
002	Process Reactors Plant III	Alkali scrubber with stack	12	--
003	Process Reactors Plant III	Alkali scrubber with stack	12	--
004	Ester Plant	Alkali scrubber with stack	10	--
005	Fluidized Bed Drier in MFS	Bag Filters with stack	5	--
006	Peptide Pilot Plant Chimney	Wet scrubber with stack	4.25	--
007	Boilers - 3 T/Hr - 2 Nos	Common stack	13	1183
008	Thermic Fluid Heater	Stack	8	--
009	DG500 KVA	Acoustic enclosures with stack	7	904
010	DG 380 KVA	Stack	7	2085
011	DG 1010 KVA	Acoustic enclosures with stack	9	847
012	Boiler - 1 No (6 T/Hr)	Dust collectors with stack	30	7444
<b>II Fugitive/Noise emission :</b>				
<b>Sl. No.</b>	<b>Fugitive or Noise Emission sources</b>	<b>Type of emission</b>	<b>Control measures</b>	
1.	Diesel Generator - 500 KVA	Noise	Acoustic Enclosure	
2.	Diesel Generator - 380 KVA	Noise	Acoustic Enclosure	
3.	Diesel Generator - 1010 KVA	Noise	Acoustic Enclosure	

**Additional Conditions:**

1. The unit shall comply with the recommendations stipulated in the Expert Committee Report dated 29.03.2018 which are as follows:
  - i. The Air Pollution Control measures provided in process area and boilers are found to be satisfactory and the online monitors of TVOC and stack analyzers are to be calibrated periodically.
  - ii. Near ETP area TVOC analyser has to be installed and connected to Care Air Centre, TNPCB.
2. The industry shall operate the air pollution control measures provided efficiently and continuously, so as to satisfy the emission standards prescribed by the Board.
3. The unit shall continuously sent the real time data to the Care Air Centre provided for the online monitoring systems for effluent and emission

**R. KANNAN**

Digitally signed by R.  
KANNAN  
Date: 2018.04.13 18:36:55  
+05'30'

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

To

The General Manager,

M/s.SUN PHARMACEUTICAL INDUSTRIES LTD,

S.F No. 90/3, etc., Sathammai Village, Karunkuzhi Po, Madhuranthagam Tk, Kancheepuram Dt.,

Pin: 603303

**Copy to:**

1. The Commissioner, MADURANTHAGAM-Panchayat Union, Maduranthagam Taluk, Kancheepuram District .
  2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR.
  3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
  4. File
-

CONSENT ORDER NO. 18081259653 DATED: 13/04/2018.

PROCEEDINGS NO.T5/TNPCB/F.0148SPR/RL/SPR/W/2018 DATED: 13/04/2018

**SUB:** Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. SUN PHARMACEUTICAL INDUSTRIES LTD , S.F.No. S.NO. 90/3 etc, SATHAMAY village, Maduranthagam Taluk and Kancheepuram District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

**REF:** 1. Board Proc. No. T7/TNPCB/F-2057/MMN/W&A/ RL/2013 dated 13.09.2013  
2. JCEE(M) IR.No : F.0148SPR/RL/JCEE-M/SPR/2018 dated 09/02/2018

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The General Manager  
M/s.SUN PHARMACEUTICAL INDUSTRIES LTD,  
S.F.No. S.NO. 90/3 etc,  
SATHAMAY Village ,  
Maduranthagam Taluk ,  
Kancheepuram District .

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

**This RENEWAL OF CONSENT is valid for the period ending June 30, 2018**

**R. KANNAN**  
Digitally signed by R.  
KANNAN  
Date: 2018.04.13 18:37:29  
+05'30'  
**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

## SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Analgin Magesium	6	Ton/Month
2.	Sodium Valporate	8	Ton/Month
3.	Oxectacine	1	Ton/Month
4.	Clomipramine	1	Ton/Month
5.	Flurbiprofen	1	Ton/Month
6.	Carbamazepine	4	Ton/Month
7.	Mepoprolol tartrate	3	Ton/Month
8.	Tramadol HCL	1	Ton/Month
9.	Metadoxine	0.4	Ton/Month
10.	Danazole	0.1	Ton/Month

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	Sewage	6.0	On land for gardening
<b>Effluent Type : Trade Effluent</b>			
1.	Trade Effluent I Low TDS efflunet	29.1	Recycling to process
2.	Trade Effluent II High TDS effluent	5.4	Evaporator

**Additional Conditions:**

1. The unit shall comply with the recommendations stipulated in the Expert Committee Report dated 29.03.2018 which are as follows:
  - i. Equalization tank and Alum dosing tank has to be separated.
  - ii. The performance of the biological treatment system (ASP) has to be improved with a better aeration system.
  - iii. The EMFM provided in the ETP and STP area has to be calibrated and the sensors to be cleaned periodically.
  - iv. EMFM has to be installed to measure the Strong effluent quantity.
  - v. The performance of the Effluent Treatment Plant (unit wise) has to be carried out by a third party preferably by a reputed institution after the completion of suggestions by the committee.
  - vi. The non-functional monitoring well near ETP area has to be made functional. All the four monitoring wells to be monitored seasonally through TNPCB Lab (once in three months) for the following parameters viz pH, TDS, Chloride, Sulphate, COD/TOC, Chromium and Nickel. These data may be considered for giving Consent to the industry in future. If necessary, more parameters and more frequent sampling (monthly) may be done.
  - vii. Canteen waste water generated has to be connected to Sewage Treatment Plant and performance of the biological treatment system to be improved with respect to aeration.
  - viii. The ash generated from the boiler may be collected and stored in the designated place and to be cleared then and there.
  - ix. Attempt may be made to recover the valuable material like sodium sulphate from the ATFD salt (water soluble) instead of sending to TSDF for landfill.
  - x. Rain water harvesting storage tank capacity may be increased.
2. The industry shall operate the sewage treatment plant provided efficiently and continuously, so as to bring the quality of the treated sewage to satisfy the standards prescribed by the Board, at all times.
3. The industry shall utilize the treated sewage on their own land for gardening without any stagnation or ponding.
4. The industry shall operate the effluent treatment plant with zero liquid discharge system, efficiently and continuously, so as to ensure that the water recovered is recycled and the residue is dried and recovered as salt.
5. The hazardous waste generated shall be disposed then and there without any accumulation.

**R. KANNAN** Digitally signed by R. KANNAN  
Date: 2018.04.13 18:37:49  
+05'30'  
**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

To  
The General Manager,  
M/s.SUN PHARMACEUTICAL INDUSTRIES LTD,  
S.F No. 90/3, etc., Sathammai Village, Karunkuzhi Po, Madhuranthagam Tk, Kancheepuram Dt.,  
Pin: 603303

**Copy to:**

1. The Commissioner, MADURANTHAGAM-Panchayat Union, Maduranthagam Taluk, Kancheepuram District .
  2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR.
  3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
  4. File
-



**TAMILNADU POLLUTION CONTROL BOARD**



Category of the Industry :

**RED**

**CONSENT ORDER NO. 1905218846891 DATED: 03/12/2019.**

**PROCEEDINGS NO. T5/TNPCB/F.0148SPR/RL/SPR/A/2019 DATED: 03/12/2019**

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT –M/s. SUN PHARMACEUTICAL INDUSTRIES LTD , S.F.No. S.NO. 90/3 etc, SATHAMAY village Maduranthagam Taluk and Kancheepuram District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

- Ref:** 1. PROCEEDINGS NO. T5/TNPCB/F.0148SPR/RL/SPR/W&A/2018 DATED: 13/04/2018  
 2. Unit's application No. 18846891, dated 09-09-2019/ 11-05-2019.  
 3. IR.No : F.0148SPR/RL/JCEE-M/SPR/2019 dated 30/01/2019.  
 4. Report of JCEE(M) on 29-03-2019 and 25-07-2019  
 5. Board's (Technical Sub Committee) Resolution Item No. 176-01, dated: 30.10.2019.

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The General Manager,  
 M/s . SUN PHARMACEUTICAL INDUSTRIES LTD  
 S.F No.S.NO. 90/3 etc,  
 SATHAMAY Village,  
 Maduranthagam Taluk,  
 Kancheepuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2020

Digitally signed by R.  
 Kannan  
 Date: 2019.12.03  
 12:43:06 +05'30'  
**R. Kannan**  
 For Member Secretary,  
 Tamil Nadu Pollution Control Board,  
 Chennai

To  
 The General Manager,  
 M/s.SUN PHARMACEUTICAL INDUSTRIES LTD,  
 SPARC, Tandalja ,  
 Vadodara,  
 Gujarat,  
 Pin: 390020



## TAMILNADU POLLUTION CONTROL BOARD

**Copy to:**

1. The Commissioner, MADURANTHAGAM-Panchayat Union, Maduranthagam Taluk, Kancheepuram District .
  2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR.
  3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
  4. File
-



**TAMILNADU POLLUTION CONTROL BOARD**

**SPECIAL CONDITIONS**

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Analgin Magesium	6	Ton/Month
2.	Sodium Valporate	8	Ton/Month
3.	Oxectacine	1	Ton/Month
4.	Clomipramine	1	Ton/Month
5.	Flurbiprofen	1	Ton/Month
6.	Carbamazepine	4	Ton/Month
7.	Mepoprolol tartrate	3	Ton/Month
8.	Tramadol HCL	1	Ton/Month
9.	Metadoxine	0.4	Ton/Month
10.	Danazole	0.1	Ton/Month

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm <sup>3</sup> /hr
001	Process reactors Plant I	Wet scrubber with stack	15	--
002	Process reactors Plant II	Wet scrubber with stack	12	--
003	Process reactors Plant III	Wet scrubber with stack	15	--
004	Process reactors Plant IV	Wet scrubber with stack	12	--
005	Fluidized bed drier in MFS	Bag Filters with stack	5	--
006	Peptide pilot plant chimney	Wet scrubber with stack	4.25	--
007	Stack from Boiler 3 T/hr - 2 Nos	Common stack	13	1183
008	Thermic fluid heater	Stack	8	--
009	DG 380 KVA	Stack	7	2085
010	DG 500 KVA	Acoustic enclosures with stack	7	904
011	DG 1010 KVA	Acoustic enclosures with stack	30	847
012	DG 1500 KVA	Acoustic enclosures with stack	30	--
013	Boiler 6T/hr	Dust collectors with stack	30	7444
014	Boiler 10T/hr	Dust collectors with stack	36	--
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Diesel Generator - 500 KVA	Noise	Acoustic Enclosure	
2.	Diesel Generator - 380 KVA	Noise	Acoustic Enclosure	
3.	Diesel Generator - 1010 KVA	Noise	Acoustic Enclosure	
4.	Diesel Generator - 1500 KVA	Noise	Acoustic Enclosure	

3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.



## TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM <sub>10</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM <sub>2.5</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 60	40 60
5.	Ozone (O <sub>3</sub> )	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m <sup>3</sup> miligram/m <sup>3</sup>	02 04	02 04
8.	Ammonia (NH <sub>3</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> )	Annual	microgram/m <sup>3</sup>	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m <sup>3</sup>	01	01
11.	Arsenic (As)	Annual	nanogram/m <sup>3</sup>	06	06
12.	Nickel (Ni)	Annual	nanogram/m <sup>3</sup>	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

**Additional Conditions:**

1. The industry shall operate the air pollution control measures provided efficiently and continuously, so as to satisfy the emission standards prescribed by the Board.
2. The unit shall calibrate the online monitors of TVOC and stack analyzers periodically.
3. The unit shall continuously send the real time data to the Care Air Centre provided for the online monitoring systems for effluent and emission.
4. The unit shall conduct LDAR study through an expert/Lab accredited by NABL and furnish the study report within a month.
5. The unit shall conduct waste audit by engaging reputed Institution and submit the report within 4 months.

Digitally signed by R.  
Kannan  
Date: 2019.12.03 12:43:28  
+05'30'

**R. Kannan**

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**



## TAMIL NADU POLLUTION CONTROL BOARD

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.



19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

Digitally signed by R.  
Kannan  
Date: 2019.12.03  
12:43:42 +05'30'  
**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**



**TAMILNADU POLLUTION CONTROL BOARD**

Category of the Industry :

**RED**

**CONSENT ORDER NO. 1905118846891 DATED: 03/12/2019.**

**PROCEEDINGS NO. T5/TNPCB/F.0148SPR/RL/SPR/W/2019 DATED: 03/12/2019**

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. SUN PHARMACEUTICAL INDUSTRIES LTD , S.F.No. S.NO. 90/3 etc, SATHAMAY village Maduranthagam Taluk and Kancheepuram District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

- Ref:** 1. PROCEEDINGS NO. T5/TNPCB/F.0148SPR/RL/SPR/W&A/2018 DATED: 13/04/2018  
 2. Unit's application No. 18846891, dated 09-09-2019/ 11-05-2019.  
 3. IR.No : F.0148SPR/RL/JCEE-M/SPR/2019 dated 30/01/2019.  
 4. Report of JCEE(M) on 29-03-2019 and 25-07-2019  
 5. Board's (Technical Sub Committee) Resolution Item No. 176-01, dated: 30.10.2019.

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The General Manager,  
 M/s . SUN PHARMACEUTICAL INDUSTRIES LTD  
 S.F No.S.NO. 90/3 etc,  
 SATHAMAY Village,  
 Maduranthagam Taluk,  
 Kancheepuram District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2020

Digitally signed by R.  
 Kannan  
 Date: 2019.12.03  
 12:44:15 +05'30'  
**For Member Secretary,  
 Tamil Nadu Pollution Control Board,  
 Chennai**

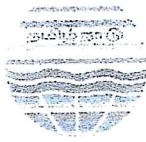
To  
 The General Manager,  
 M/s.SUN PHARMACEUTICAL INDUSTRIES LTD,  
 SPARC, Tandalja ,  
 Vadodara,  
 Gujarat,  
 Pin: 390020



## TAMIL NADU POLLUTION CONTROL BOARD

## Copy to:

1. The Commissioner, MADURANTHAGAM-Panchayat Union, Maduranthagam Taluk, Kancheepuram District .
  2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR.
  3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
  4. File
-



**TAMILNADU POLLUTION CONTROL BOARD**

**SPECIAL CONDITIONS**

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Analgin Magesium	6	Ton/Month
2.	Sodium Valporate	8	Ton/Month
3.	Oxectacine	1	Ton/Month
4.	Clomipramine	1	Ton/Month
5.	Flurbiprofen	1	Ton/Month
6.	Carbamazepine	4	Ton/Month
7.	Mepoprolol tartrate	3	Ton/Month
8.	Tramadol HCL	1	Ton/Month
9.	Metadoxine	0.4	Ton/Month
10.	Danazole	0.1	Ton/Month

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	Treated sewage water from ACF outlet	25.0	On land for gardening
<b>Effluent Type : Trade Effluent</b>			
1.	Treated outlet water from Reverse Osmosis plant	20.0	Cooling Tower make up

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1		1		
1.	pH		5.5 to 9		5.5 to 9		
2.	Temperature	oC	-		shall not exceed 5°C above the receiving water temperature		
3.	Particle size of Suspended solids	-	-		shall pass 850 micron IS sieve		
4.	Total Suspended Solids	mg/l	30		100		
5.	Total Dissolved solids (inorganic)	mg/l	-		2100		
6.	Oil & Grease	mg/l	-		10		
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		30		
8.	Chemical Oxygen Demand	mg/l	-		250		
9.	Chloride (as Cl)	mg/l	-		1000		
10.	Sulphates (as SO4)	mg/l	-		1000		
11.	Total Residual Chlorine	mg/l	-		1		
12.	Ammonical Nitrogen (as N)	mg/l	-		50		
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		100		
14.	Free Ammonia (as NH3)	mg/l	-		5		
15.	Arsenic (as As)	mg/l	-		0.2		
16.	Mercury (as Hg)	mg/l	-		0.01		
17.	Lead (as Pb)	mg/l	-		0.1		
18.	Cadmium(as Cd)	mg/l	-		2		
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		0.1`		
20.	Total Chromium (as Cr)	mg/l	-		2		
21.	Copper (as Cu)	mg/l	-		3		
22.	Zinc (as Zn)	mg/l	-		1		
23.	Selenium (as Se)	mg/l	-		0.05		
24.	Nickel (as Ni)	mg/l	-		3		
25.	Boron (as B)	mg/l	-		2		
26.	Percent Sodium	%	-		-		
27.	Residual Sodium Carbonate	mg/l	-		-		
28.	Cyanide (as CN)	mg/l	-		0.2		
29.	Fluoride (as F)	mg/l	-		2		
30.	Dissolved Phosphates(as P)	mg/l	-		5		
31.	Sulphide (as S)	mg/l	-		2		
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-		1		
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		10-7		
35.	Radioactive materials b) Beta emitters	micro curie/ml	-		10-6		



## TAMILNADU POLLUTION CONTROL BOARD

36.	Fecal Coliform	MPN/100ml	-		-		
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4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.
5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
  - a. Industrial Cooling, Spraying in mine pits or boiler feed.
  - b. Domestic purpose.
  - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
  - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
  - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
  - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
  - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
  - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

### **Additional Conditions:**

1. The industry shall operate the sewage treatment plant provided efficiently and continuously, so as to bring the quality of the treated sewage to satisfy the standards prescribed by the Board, at all times.
2. The industry shall utilize the treated sewage on their own land for gardening without any stagnation or ponding.
3. The industry shall operate the effluent treatment plant with zero liquid discharge system, efficiently and continuously, so as to ensure that the water recovered is recycled and the residue is dried and recovered as salt.
4. The industry shall ensure that the effluent, treated or untreated, shall not be discharged under any circumstance.
5. The hazardous waste generated shall be disposed then and there without any accumulation.
6. The performance study of the Effluent Treatment Plant (unit wise) has to be carried out by a third party preferably by a reputed institution.
7. The unit shall submit the structural stability certificate obtained from the competent authority.
8. The unit shall comply with the recommendations stipulated in the Expert Committee Report dated 29.03.2018 all the time.
9. The unit shall submit Environmental Statement.
10. The unit shall comply with E-Waste Management Rules 2016. E-Waste as listed in schedule –I, generated by them shall be channelized through collection centre or dealer of authorized producer or dismantler or recycler or through the designated take back service provider of the producer to authorized dismantler or recycler. The unit shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the TNPCB. The unit shall file annual returns in Form-3, to the TNPCB on or before the 30th day of June following the financial year.
11. The unit shall furnish the exact green belt area earmarked / developed as per the norms in the unit's premises showing photographs along with longitude and latitude co-ordinates.
12. The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.
13. The unit shall conduct waste audit by engaging reputed Institution and submit the report within 4 months.

R. Kannan

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Date: 2019.12.03 12:44:54  
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For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai



## TAMILNADU POLLUTION CONTROL BOARD

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
  - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
  - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
  - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year (if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident or unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

Digitally signed by R.  
Kannan  
Date: 2019.12.03 12:45:09  
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For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai

Category of the Industry :

RED

CONSENT ORDER NO. 2005218846891 DATED: 02/01/2020.

PROCEEDINGS NO.T5/TNPCB/F.0148SPR/RL/SPR/A/2020 DATED: 02/01/2020

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT –M/s. SUN PHARMACEUTICAL INDUSTRIES LTD , S.F.No. S.NO. 90/3 etc, SATHAMAY village Maduranthagam Taluk and Kancheepuram District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

- Ref:** 1. PROCEEDINGS NO.T5/TNPCB/F.0148SPR/RL/SPR/W&A/2018 DATED: 13/04/2018  
 2. Unit's application No. 18846891, dated 17-12-2018 / 11-05-2019.  
 3. IR.No : F.0148SPR/RL/JCEE-M/SPR/2019 dated 30/01/2019.  
 4. Report of JCEE(M) on 29-03-2019 and 25-07-2019  
 5. Board's (Technical Sub Committee) Resolution Item No. 176-01, dated: 30.10.2019.  
 6. PROCEEDINGS NO.T5/TNPCB/F.0148SPR/RL/SPR/W&A/2019 DATED: 03/12/2019  
 7. Unit's letter dated 05.12.2019

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The General Manager,  
 M/s . SUN PHARMACEUTICAL INDUSTRIES LTD  
 S.F No.S.NO. 90/3 etc,  
 SATHAMAY Village,  
 Maduranthagam Taluk,  
 Kancheepuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2021

Digitally signed by R.  
 Kannan  
 Date: 2020.01.02 14:45:23  
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**R. Kannan**  
 For Member Secretary,  
 Tamil Nadu Pollution Control Board,  
 Chennai

To  
 The General Manager,  
 M/s.SUN PHARMACEUTICAL INDUSTRIES LTD,  
 SPARC, Tandalja ,  
 Vadodara,  
 Gujarat,

Pin: 390020

**Copy to:**

1. The Commissioner, MADURANTHAGAM-Panchayat Union, Maduranthagam Taluk, Kancheepuram District .
  2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR.
  3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
  4. File
-

**SPECIAL CONDITIONS**

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Analgin Magesium	6	Ton/Month
2.	Sodium Valporate	8	Ton/Month
3.	Oxectacine	1	Ton/Month
4.	Clomipramine	1	Ton/Month
5.	Flurbiprofen	1	Ton/Month
6.	Carbamazepine	4	Ton/Month
7.	Mepoprolol tartrate	3	Ton/Month
8.	Tramadol HCL	1	Ton/Month
9.	Metadoxine	0.4	Ton/Month
10.	Danazole	0.1	Ton/Month

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

<b>I Point source emission with stack :</b>				
<b>Stack No.</b>	<b>Point Emission Source</b>	<b>Air pollution Control measures</b>	<b>Stack height from Ground Level in m</b>	<b>Gaseous Discharge in Nm<sup>3</sup>/hr</b>
001	Process reactors Plant I	Wet scrubber with stack	15	--
002	Process reactors Plant II	Wet scrubber with stack	12	--
003	Process reactors Plant III	Wet scrubber with stack	15	--
004	Process reactors Plant IV	Wet scrubber with stack	12	--
005	Fluidized bed drier in MFS	Bag Filters with stack	5	--
006	Peptide pilot plant chimney	Wet scrubber with stack	4.25	--
007	Stack from Boiler 3 T/hr - 2 Nos	Common stack	13	1183
008	Thermic fluid heater	Stack	8	--
009	DG 380 KVA	Stack	7	2085
010	DG 500 KVA	Acoustic enclosures with stack	7	904
011	DG 1010 KVA	Acoustic enclosures with stack	30	847
012	DG 1500 KVA	Acoustic enclosures with stack	30	--
013	Boiler 6T/hr	Dust collectors with stack	30	7444
014	Boiler 10T/hr	Dust collectors with stack	36	--
<b>II Fugitive/Noise emission :</b>				
<b>Sl. No.</b>	<b>Fugitive or Noise Emission sources</b>	<b>Type of emission</b>	<b>Control measures</b>	
1.	Diesel Generator - 500 KVA	Noise	Acoustic Enclosure	
2.	Diesel Generator - 380 KVA	Noise	Acoustic Enclosure	
3.	Diesel Generator - 1010 KVA	Noise	Acoustic Enclosure	
4.	Diesel Generator - 1500 KVA	Noise	Acoustic Enclosure	

3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

<b>Sl.</b>	<b>Parameter</b>	<b>Unit</b>	<b>Tolerance limits</b>	<b>Stacks</b>
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**Annexure enclosed if applicable. :-**

3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM <sub>10</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM <sub>2.5</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 60	40 60
5.	Ozone (O <sub>3</sub> )	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m <sup>3</sup> miligram/m <sup>3</sup>	02 04	02 04
8.	Ammonia (NH <sub>3</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> )	Annual	microgram/m <sup>3</sup>	5	5
10.	Benzo(O) Pyrene (BaP) –particulate phase only	Annual	nanogram/m <sup>3</sup>	01	01
11.	Arsenic (As)	Annual	nanogram/m <sup>3</sup>	06	06
12.	Nickel (Ni)	Annual	nanogram/m <sup>3</sup>	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

**Additional Conditions:**

1. The industry shall operate the air pollution control measures provided efficiently and continuously, so as to satisfy the emission standards prescribed by the Board.
2. The unit shall calibrate the online monitors of TVOC and stack analyzers periodically.
3. The unit shall continuously send the real time data to the Care Air Centre provided for the online monitoring systems for effluent and emission.
4. The unit shall conduct LDAR study through an expert/Lab accredited by NABL and furnish the study report within a month.
5. The unit shall conduct waste audit by engaging reputed Institution and submit the report within 4 months.

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Date: 2020.01.02 14:45:45  
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**R. Kannan**  
For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**R. Kannan**  
Digitally signed by R.  
Kannan  
Date: 2020.01.02 14:45:58  
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**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

Category of the Industry :

RED

**CONSENT ORDER NO. 2005118846891 DATED: 02/01/2020.****PROCEEDINGS NO.T5/TNPCB/F.0148SPR/RL/SPR/W/2020 DATED: 02/01/2020**

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. SUN PHARMACEUTICAL INDUSTRIES LTD , S.F.No. S.NO. 90/3 etc, SATHAMAY villageMaduranthagam Taluk and Kancheepuram District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

**Ref:** 1. PROCEEDINGS NO.T5/TNPCB/F.0148SPR/RL/SPR/W&A/2018 DATED: 13/04/2018  
 2. Unit's application No. 18846891, dated 17-12-2018 / 11-05-2019.  
 3. IR.No : F.0148SPR/RL/JCEE-M/SPR/2019 dated 30/01/2019.  
 4. Report of JCEE(M) on 29-03-2019 and 25-07-2019  
 5. Board's (Technical Sub Committee) Resolution Item No. 176-01, dated: 30.10.2019.  
 6. PROCEEDINGS NO.T5/TNPCB/F.0148SPR/RL/SPR/W&A/2019 DATED: 03/12/2019  
 7. Unit's letter dated 05.12.2019

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The General Manager,  
 M/s . SUN PHARMACEUTICAL INDUSTRIES LTD  
 S.F No.S.NO. 90/3 etc,  
 SATHAMAY Village,  
 Maduranthagam Taluk,  
 Kancheepuram District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2021

**R. Kannan** Digitally signed by R. Kannan  
Date: 2020.01.02 14:46:43  
+05'30'  
**For Member Secretary,  
 Tamil Nadu Pollution Control Board,  
 Chennai**

To  
 The General Manager,  
 M/s.SUN PHARMACEUTICAL INDUSTRIES LTD,  
 SPARC, Tandalja ,  
 Vadodara,

Gujarat,

Pin: 390020

**Copy to:**

1. The Commissioner, MADURANTHAGAM-Panchayat Union, Maduranthagam Taluk, Kancheepuram District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File

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**SPECIAL CONDITIONS**

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Analgin Magesium	6	Ton/Month
2.	Sodium Valporate	8	Ton/Month
3.	Oxectacine	1	Ton/Month
4.	Clomipramine	1	Ton/Month
5.	Flurbiprofen	1	Ton/Month
6.	Carbamazepine	4	Ton/Month
7.	Mepoprolol tartrate	3	Ton/Month
8.	Tramadol HCL	1	Ton/Month
9.	Metadoxine	0.4	Ton/Month
10.	Danazole	0.1	Ton/Month

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	Treated sewage water from ACF outlet	25.0	On land for gardening
<b>Effluent Type : Trade Effluent</b>			
1.	Treated outlet water from Reverse Osmosis plant	20.0	Cooling Tower make up

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1		1		
1.	pH		5.5 to 9		5.5 to 9		
2.	Temperature	oC	-		shall not exceed 5°C above the receiving water temperature		
3.	Particle size of Suspended solids	-	-		shall pass 850 micron IS sieve		
4.	Total Suspended Solids	mg/l	30		100		
5.	Total Dissolved solids (inorganic)	mg/l	-		2100		
6.	Oil & Grease	mg/l	-		10		
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		30		
8.	Chemical Oxygen Demand	mg/l	-		250		
9.	Chloride (as Cl)	mg/l	-		1000		
10.	Sulphates (as SO <sub>4</sub> )	mg/l	-		1000		
11.	Total Residual Chlorine	mg/l	-		1		
12.	Ammonical Nitrogen (as N)	mg/l	-		50		
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		100		
14.	Free Ammonia (as NH <sub>3</sub> )	mg/l	-		5		
15.	Arsenic (as As)	mg/l	-		0.2		
16.	Mercury (as Hg)	mg/l	-		0.01		
17.	Lead (as Pb)	mg/l	-		0.1		
18.	Cadmium(as Cd)	mg/l	-		2		
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		0.1		
20.	Total Chromium (as Cr)	mg/l	-		2		
21.	Copper (as Cu)	mg/l	-		3		
22.	Zinc (as Zn)	mg/l	-		1		
23.	Selenium (as Se)	mg/l	-		0.05		
24.	Nickel (as Ni)	mg/l	-		3		
25.	Boron (as B)	mg/l	-		2		
26.	Percent Sodium	%	-		-		
27.	Residual Sodium Carbonate	mg/l	-		-		
28.	Cyanide (as CN)	mg/l	-		0.2		
29.	Fluoride (as F)	mg/l	-		2		
30.	Dissolved Phosphates(as P)	mg/l	-		5		
31.	Sulphide (as S)	mg/l	-		2		
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C <sub>6</sub> H <sub>5</sub> OH)	mg/l	-		1		
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		10-7		
35.	Radioactive materials b). Beta emitters	micro curie/ml	-		10-6		

36.	Fecal Coliform	MPN/100ml	-	-	-	-
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4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.
5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
  - a. Industrial Cooling, Spraying in mine pits or boiler feed.
  - b. Domestic purpose.
  - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
  - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
  - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
  - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
  - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
  - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

**Additional Conditions:**

1. The industry shall operate the sewage treatment plant provided efficiently and continuously, so as to bring the quality of the treated sewage to satisfy the standards prescribed by the Board, at all times.
2. The industry shall utilize the treated sewage on their own land for gardening without any stagnation or ponding.
3. The industry shall operate the effluent treatment plant with zero liquid discharge system, efficiently and continuously, so as to ensure that the water recovered is recycled and the residue is dried and recovered as salt.
4. The industry shall ensure that the effluent, treated or untreated, shall not be discharged under any circumstance.
5. The hazardous waste generated shall be disposed then and there without any accumulation.
6. The performance study of the Effluent Treatment Plant (unit wise) has to be carried out by a third party preferably by a reputed institution.
7. The unit shall submit the structural stability certificate obtained from the competent authority.
8. The unit shall comply with the recommendations stipulated in the Expert Committee Report dated 29.03.2018 all the time.
9. The unit shall submit Environmental Statement.
10. The unit shall comply with E-Waste Management Rules 2016. E-Waste as listed in schedule –I, generated by them shall be channelized through collection centre or dealer of authorized producer or dismantler or recycler or through the designated take back service provider of the producer to authorized dismantler or recycler. The unit shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the TNPCB. The unit shall file annual returns in Form-3, to the TNPCB on or before the 30th day of June following the financial year.
11. The unit shall furnish the exact green belt area earmarked / developed as per the norms in the unit's premises showing photographs along with longitude and latitude co-ordinates.
12. The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.
13. The unit shall conduct waste audit by engaging reputed Institution and submit the report within 4 months.

Digitally signed by R.  
Kannan  
**R. Kannan**  
Date: 2020.01.02  
14:47:04 +05'30'  
**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
  - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
  - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
  - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

Digitally signed by R.  
Kannan  
Date: 2020.01.02  
14:47:15 +05'30'  
**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

Category of the Industry :

RED



CONSENT ORDER NO. 2205234847992 DATED: 22/03/2022.

PROCEEDINGS NO.T6/TNPCB/F.2821MMN/RL/MMN/A/2022 DATED: 22/03/2022

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT –M/s. SUN PHARMACEUTICAL INDUSTRIES LTD , S.F.No. S.NO. 90/3 etc, SATHAMAY villageMaduranthagam Taluk and Chengalpattu District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

**Ref:** 1. Board Proc. No. T5/TNPCB/F.0148SPR/RL/SPR/A&W/2020 DATED: 02/01/2020.  
2. Application No. 34847992 date: 15/10/2020 filed for CTO direct under Water and Air Acts.  
3. IR.No : F.2821MMN/RL/JCEE-M/MMN/2021 dated 15/04/2021.  
4. Minutes of TSC meeting dt: 9.03.2022 (vide item No.192-3)

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The General Manager,  
M/s . SUN PHARMACEUTICAL INDUSTRIES LTD  
S.F No.S.NO. 90/3 etc,  
SATHAMAY Village,  
Maduranthagam Taluk,  
Chengalpattu District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2023

JOSEPHINESAHAYARANI Digitally signed by JOSEPHINESAHAYARANI  
Date: 2022.03.24 07:25:57 +05'30'

For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai

To  
The General Manager,  
M/s.SUN PHARMACEUTICAL INDUSTRIES LTD,  
SPARC, Tandalja ,  
Vadodara,  
Gujarat,  
Pin: 390020

**Copy to:**

1. The Commissioner, MADURANTHAGAM-Panchayat Union, Maduranthagam Taluk, Chengalpattu District .
  2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, MARAIMALAI NAGAR.
  3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
  4. File
-

**SPECIAL CONDITIONS**

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Analgin Magesium	6	Ton/Month
2.	Sodium Valporate	8	Ton/Month
3.	Oxectacine	1	Ton/Month
4.	Clomipramine	1	Ton/Month
5.	Flurbiprofen	1	Ton/Month
6.	Carbamazepine	4	Ton/Month
7.	Mepoprolol tartrate	3	Ton/Month
8.	Tramadol HCL	1	Ton/Month
9.	Metadoxine	0.4	Ton/Month
10.	Danazole	0.1	Ton/Month

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

<b>I Point source emission with stack :</b>				
<b>Stack No.</b>	<b>Point Emission Source</b>	<b>Air pollution Control measures</b>	<b>Stack height from Ground Level in m</b>	<b>Gaseous Discharge in Nm<sup>3</sup>/hr</b>
001	Process reactors Plant I	Wet scrubber with stack	15	--
002	Process reactors Plant II	Wet scrubber with stack	12	--
003	Process reactors Plant III	Wet scrubber with stack	15	--
004	Process reactors Plant IV	Wet scrubber with stack	12	--
005	Fluidized bed drier in MFS	Bag Filters with stack	5	--
006	Peptide pilot plant chimney	Wet scrubber with stack	4.25	--
007	Stack from Boiler 3 T/hr - 2 Nos	Common stack	13	1183
008	Thermic fluid heater	Stack	8	--
009	DG 380 KVA	Stack	7	2085
010	DG 500 KVA	Acoustic enclosures with stack	7	904
011	DG 1010 KVA	Acoustic enclosures with stack	30	847
012	DG 1500 KVA	Acoustic enclosures with stack	30	--
013	Boiler 6T/hr	Dust collectors with stack	30	7444
014	Boiler 10T/hr	Dust collectors with stack	36	--
<b>II Fugitive/Noise emission :</b>				
<b>Sl. No.</b>	<b>Fugitive or Noise Emission sources</b>	<b>Type of emission</b>	<b>Control measures</b>	
1.	Diesel Generator - 500 KVA	Noise	Acoustic Enclosure	
2.	Diesel Generator - 380 KVA	Noise	Acoustic Enclosure	
3.	Diesel Generator - 1010 KVA	Noise	Acoustic Enclosure	
4.	Diesel Generator - 1500 KVA	Noise	Acoustic Enclosure	

3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

<b>Sl.</b>	<b>Parameter</b>	<b>Unit</b>	<b>Tolerance limits</b>	<b>Stacks</b>
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**Annexure enclosed if applicable. :-**

3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM <sub>10</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM <sub>2.5</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 60	40 60
5.	Ozone (O <sub>3</sub> )	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m <sup>3</sup> miligram/m <sup>3</sup>	02 04	02 04
8.	Ammonia (NH <sub>3</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> )	Annual	microgram/m <sup>3</sup>	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m <sup>3</sup>	01	01
11.	Arsenic (As)	Annual	nanogram/m <sup>3</sup>	06	06
12.	Nickel (Ni)	Annual	nanogram/m <sup>3</sup>	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

**Special Additional Conditions:**

- i. The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.
- ii. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

**Additional Conditions:**

01. The unit shall ensure that the products and its quantity are within the consented capacity at all times.
02. The unit shall not increase the products and its quantity without obtaining necessary Environmental clearance from competent authority and NOC from National Board for Wild Life since the unit is located in close proximity of eco sensitive zone of Vedanthangal Bird's sanctuary /lake.
03. The unit shall operate and maintain the alkali scrubber followed by a stack attached to the each production block I,II,III &IV and maintain the stack attached to Boiler and DG Sets properly so as to satisfy the AAQ/Emission standards prescribes by the Board at all times.
04. The unit shall ensure that the VOC ambient monitors provided at process area and ETP area are calibrated regularly, connected to Care Air Centre, TNPCB for continuous monitoring.
05. The unit shall ensure that the CEMS for the parameters SPM, No2 & So2 installed in the stack attached to wood fired boiler of 6 T/Hr and PM, CO, NO2, & SO2 in the stack attached to coal fired boiler of 10 T/Hr are calibrated regularly and connected to CAC, Chennai for continuous monitoring.
06. The unit shall install CEMS for the parameters VOC, Hcl etc in a alkali scrubber followed by a stack attached for un condensed vapours let out from reactor vents in Production plant I,II,III & IV which is the main source for the VOC emissions, and to be connected with Care Air Centre, TNPCB for continuous monitoring within one month time.
07. The unit shall continue to develop green belt to maintain an area of 33% of the total area with indigenous native tree species either within the unit premises or outside the premises in consultation with the Forests Department.
08. The unit shall comply with the outcome of the order of the Hon'ble NGT Southern Zone in OA No. 88 of 2020.
09. The unit shall maintain stack monitoring facility as per Emission Regulation Part-3 (ERP-3) norms for all the stacks attached with emissions sources.
10. The unit shall ensure that the port hole and ladder facility is safe to carry out monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel.
11. The unit shall conduct LDAR study through an expert/Lab accredited by NABL once in a year periodically and furnish the report to Board.

JOSEPHINESAHAYARANI  
 Digitally signed by  
 JOSEPHINESAHAYARANI  
 Date: 2022.03.24 07:26:50 +05'30  
 For Member Secretary,  
 Tamil Nadu Pollution Control Board,  
 Chennai

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**JOSEPHINESAHAYARANI** Digitally signed by JOSEPHINESAHAYARANI  
Date: 2022.03.24 07:27:53 +05'30'

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

Category of the Industry :

RED



CONSENT ORDER NO. 2205134847992 DATED: 22/03/2022.

PROCEEDINGS NO.T6/TNPCB/F.2821MMN/RL/MMN/W/2022 DATED: 22/03/2022

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. SUN PHARMACEUTICAL INDUSTRIES LTD , S.F.No. S.NO. 90/3 etc, SATHAMAY village Maduranthagam Taluk and Chengalpattu District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

**Ref:** 1. Board Proc. No. T5/TNPCB/F.0148SPR/RL/SPR/A&W/2020 DATED: 02/01/2020.  
2. Application No. 34847992 date: 15/10/2020 filed for CTO direct under Water and Air Acts.  
3. IR.No : F.2821MMN/RL/JCEE-M/MMN/2021 dated 15/04/2021.  
4. Minutes of TSC meeting dt: 9.03.2022 (vide item No.192-3)

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The General Manager,  
M/s . SUN PHARMACEUTICAL INDUSTRIES LTD  
S.F No.S.NO. 90/3 etc,  
SATHAMAY Village,  
Maduranthagam Taluk,  
Chengalpattu District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2023

JOSEPHINESAHAYARANI Digitally signed by JOSEPHINESAHAYARANI  
Date: 2022.03.24 07:35:58 +05'30'

For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai

To  
The General Manager,  
M/s.SUN PHARMACEUTICAL INDUSTRIES LTD,  
SPARC, Tandajja ,  
Vadodara,  
Gujarat,

Pin: 390020

**Copy to:**

1. The Commissioner, MADURANTHAGAM-Panchayat Union, Maduranthagam Taluk, Chengalpattu District .
  2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, MARAIMALAI NAGAR.
  3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
  4. File
-

### SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Analgin Magesium	6	Ton/Month
2.	Sodium Valporate	8	Ton/Month
3.	Oxectacine	1	Ton/Month
4.	Clomipramine	1	Ton/Month
5.	Flurbiprofen	1	Ton/Month
6.	Carbamazepine	4	Ton/Month
7.	Mepoprolol tartrate	3	Ton/Month
8.	Tramadol HCL	1	Ton/Month
9.	Metadoxine	0.4	Ton/Month
10.	Danazole	0.1	Ton/Month

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	Treated sewage water from ACF outlet	25.0	On land for gardening
<b>Effluent Type : Trade Effluent</b>			
1.	Trade effluent - I - (Low TDS stream) RO permeate	20.0	Cooling Tower make up
2.	Trade effluent-II- (Low TDS stream) RO Reject	9.1	Multi Effect Evaporator followed by Agitated Thin Film Drier
3.	Trade effluent-III- High TDS stream	5.4	Multi Effect Evaporator followed by Agitated Thin Film Drier

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1		1-3		
1.	pH		5.5 to 9		5.5 to 9		
2.	Temperature	oC	-		shall not exceed 5°C above the receiving water temperature		
3.	Particle size of Suspended solids	-	-		shall pass 850 micron IS sieve		
4.	Total Suspended Solids	mg/l	30		100		
5.	Total Dissolved solids (inorganic)	mg/l	-		2100		
6.	Oil & Grease	mg/l	-		10		
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		30		
8.	Chemical Oxygen Demand	mg/l	-		250		
9.	Chloride (as Cl)	mg/l	-		1000		
10.	Sulphates (as SO4)	mg/l	-		1000		
11.	Total Residual Chlorine	mg/l	-		1		
12.	Ammonical Nitrogen (as N)	mg/l	-		50		
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		100		
14.	Free Ammonia (as NH3)	mg/l	-		5		
15.	Arsenic (as As)	mg/l	-		0.2		
16.	Mercury (as Hg)	mg/l	-		0.01		
17.	Lead (as Pb)	mg/l	-		0.1		
18.	Cadmium(as Cd)	mg/l	-		2		
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		0.1		
20.	Total Chromium (as Cr)	mg/l	-		2		
21.	Copper (as Cu)	mg/l	-		3		
22.	Zinc (as Zn)	mg/l	-		1		
23.	Selenium (as Se)	mg/l	-		0.05		
24.	Nickel (as Ni)	mg/l	-		3		
25.	Boron (as B)	mg/l	-		2		
26.	Percent Sodium	%	-		-		
27.	Residual Sodium Carbonate	mg/l	-		-		
28.	Cyanide (as CN)	mg/l	-		0.2		
29.	Fluoride (as F)	mg/l	-		2		
30.	Dissolved Phosphates(as P)	mg/l	-		5		
31.	Sulphide (as S)	mg/l	-		2		
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-		1		
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		10-7		
35.	Radioactive materials b) Beta emitters	micro curie/ml	-		10-6		

36.	Fecal Coliform	MPN/100ml	-	-	-	-
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4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.
5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
  - a. Industrial Cooling, Spraying in mine pits or boiler feed.
  - b. Domestic purpose.
  - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
  - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
  - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
  - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
  - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
  - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

**Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

**Additional Conditions:**

1. The unit shall ensure that the products and its quantity are within the consented capacity at all times.
2. The unit shall not increase the products and its quantity without obtaining necessary Environmental clearance from competent authority and NOC from National Board for Wild Life since the unit is located in close proximity of eco sensitive zone of Vedanthangal Bird's sanctuary /lake.
3. The unit shall operate and maintain the Sewage Treatment Plant (STP) provided for the treatment of sewage & canteen waste water generated continuously & effectively so as to satisfy the treated sewage standards prescribed by the Board consistently.
4. The unit shall ensure that the Electro Magnetic Flow Meter(EMFM) provided at the inlet and outlet of the STP are calibrated regularly, connected to WQW, TNPCB for continuous monitoring and the treated sewage from the STP is utilised on land for gardening within the unit premises without stagnation or ponding.
5. The unit shall operate & maintain the ETP followed by RO stage I & II provided for low stream effluent continuously & effectively and ensure that the RO II permeate is reused for cooling tower makeup, RO I reject is taken to MEE for further treatment and RO II reject is taken back to collection tank as reported
6. The unit shall operate & maintain the Pretreatment, Stripper, MEE(Three stages FCE) followed by ATFD provided for the disposal of the RO-I rejects of lean stream effluent and strong stream effluent continuously & effectively so as to achieve zero discharge consistently.
7. The unit shall ensure that condensate recovered through the evaporator/drier is fully utilised for cooling tower make up and the salt from ATFD is stored in the hazardous waste storage yard. The unit shall also ensure that the stripped solvent is collected in drums and disposed as hazardous wastes with the concurrence of the Board.
8. The unit shall ensure that the stripper is in operation continuously so as to recover the spent solvents as well as to improve the operation of MEEs and stripped solvent is collected in drums and disposed as hazardous wastes with the concurrence of the Board.
9. The unit shall provide EMFMs at the feed, permeate & rejects of each RO Plant and feed, condensate & rejects of MEE & ATFD so as to assess the performance of ZLDs. The unit shall ensure that all EMFMs provided at the ZLDs are calibrated regularly, connected to WQW, TNPCB for continuous monitoring.
10. The unit shall install online DO meter in the Aeration tank to monitor the performance of the biological oxidation system within a month.
11. The unit shall conduct waste audit by engaging reputed institution and submit the report within 2 month
12. The unit shall make fresh application for HW Authorisation including the handling of HW categories 28.4 (Off specification products) & 28.5 (Date expired products) on 23.6.21 immediately.
13. The unit shall dispose the hazardous wastes to the authorized facilities then & there before 90 days as per the conditions stipulated in the authorization issued under the provisions of Hazardous & Other Wastes (Management, & Transboundary Movement) Rules 2016.
14. The unit shall maintain Form – 3 for the generation of hazardous waste from the unit and shall file annual return in Form - 4 to the Board. The unit shall maintain the hazardous waste display board in front of the unit clearly updating the same regularly as mandated by the Hon'ble Supreme Court Order dated 14.10.2003 in the matter of WP No.657/1995.
15. The unit shall ensure that the storm water arising from the plant area during rainy season shall not contain any chemical contaminants and shall satisfy the inland surface water standards before disposal.
16. The unit shall comply with the outcome of the order of the Hon'ble NGT Southern Zone in OA No. 88 of 2020.
17. The unit shall function with the certificate of stability obtained from the competent authority as notified in sub rule (3) of Rule 12 B of the Tamil Nadu Factories Rules 1950 for the pollution abatement measures provided in the unit.
18. The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of ecofriendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.,
19. The unit shall comply with the E- waste management Rules 2016. E- Waste as listed in Schedule-I, generated by them shall be channelized through collection centre or dealer of the authorised producer or dismantler or recycler or through designated take back service provider of the producer to authorised dismantler or recycler. The unit shall maintain records of e- waste generated by them in Form and make such records available for scrutiny by the TNPCB. The unit shall file annual returns in Form-3, to the TNPCB on or before the 30th day of the June following financial years.

JOSEPHINESAHAYARANI Digitally signed by  
JOSEPHINESAHAYARANI  
Date: 2022.03.24 07:36:38 +05'30'

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
  - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
  - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
  - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**JOSEPHINESAHAYARANI** Digitally signed by JOSEPHINESAHAYARANI  
Date: 2022.03.24 07:37:21 +05'30'

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**



Sathammai Village,  
Karunkuzhi (P.O.)  
Madhuranthakam (T. K.)  
Kancheepuram District - 603 303.  
Tel . : (04115) 267272 / 267432 / 267663  
Fax : (04115) 267295

28/02/06

**The District Environmental Engineer,  
TamilNadu Pollution Control Board,  
N0-6, Sivashanmugam Street,  
West Tambaram,  
CHENNAI- 600 045.**

Dear Sir,

**Reg: Renewal of Consent Fees for the year 2006-2007**

With reference to the above , please find enclosed herewith a Demand Draft bearing no 260656 dated – 28.02.06 for Rs 60,000/- ( Rupees Sixty Thousand only ) drawn on Indian Bank in your Favour towards Renewal of Consent Fees ( Water & Air ) for the year 2006-2007. Details given below.

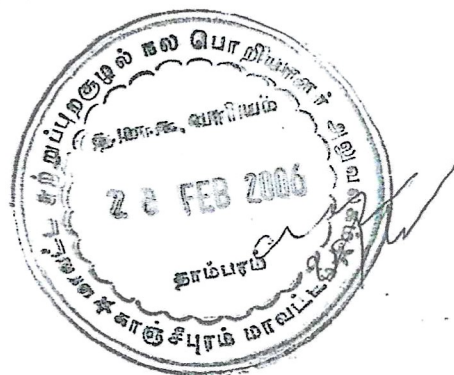
1) Water Act -	Rs 30,000.00
2) Air Act -	Rs 30,000.00
	-----
	Rs 60,000.00
	-----

Kindly acknowledge receipt  
Thanking You

Yours Faithfully,

For SUN PHARMACEUTICAL INDUSTRIES LTD

**AUTHORISED SIGNATORY**



# TAMILNADU POLLUTION CONTROL BOARD



OFFICE OF :

OFFICE CODE :

DOC. TYPE :

CODE :

CASH RECEIPT NO.

08732

Date : 28/02/06

ACCOUNTS				S.L.			

Received from M/s Sun Pharmaceutical Industries Ltd.

the sum of Rupees sixty thousand only

in Cash / by D.D / Pay Order / Banker's Cheque No. 260656 dated 28/02/06

drawn on UB Payable at Chennai

towards ~~Cess / Cost of Application / Consent Fee to Air / Water / Analysis fees / AAQS /~~  
VLM Test Fees / others

Rs. 60000

CFA  
06-07

*fr*  
*fm*  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Kanchipuram Dist., Tambaram



115

# TAMIL NADU POLLUTION CONTROL BOARD

From  
 E. Charles Rodriguez M. Tech.  
 District Environmental Engineer,  
 Tamil Nadu Pollution Control Board,  
 6, Sivashanmugam Street,  
 West Tambaram,  
 Chennai - 600 045.

To  
 M/s. Sun Pharmaceuticals Ltd.  
 Sathammai Village,  
 Karunkuruli PO  
 Madurai  
 KPM-2187

Sir,  
 Lr. No. : DEE / TNPCBD / KPM / F.No. RL-137/06/D/15-2-07  
 Sub : TNPC Board - O/o. DEE, Kancheepuram - Industries - Renewals of consent under the Water (P & CP) Act, 1974 Amended & Air (P & CP) Act, 1981 Amended - Reg.  
 Ref : 1. Original Consent orders issued to the unit and subsequent renewals.  
 2. G.O. Ms.No.165 - 166 Environment & Forest Dept. Dt.30.7.96 published in Tamil Nadu Government Gazette issued No.32 dt. 21.8.96 part - III section I (9).

In connection with the issue of renewal consent orders under the Water & Air Acts, I request you to inform the following.

1. Name, Designation and address of the present occupier.
2. Whether any change in the constitution of the unit, if so furnish the details with Memorandum of Articles of Association.
3. Details of manufacturing process and raw materials used (Chemical usage and other inputs monthwise - April 2005 to till date)
4. Details of Production capacity, products manufactured in monthwise from April 2005 to till date.
5. Whether any change in the quantity of sewage / Trade effluent generated and mode of disposal of the same indicated against the original consent order.
6. A consolidated report of analysis for the treated trade effluent samples collected by Tamil Nadu Pollution Control Board Officials for the period from April 2005 onwards.
7. Copies of the AAQS, Stack Monitoring and Noise level survey reports for the year 2006-2007.
8. Whether any change in the quantity of emission and number & height of chimney / Stacks as indicated in the consent order.
9. Compliance report on the latest consent conditions under Water & Air Acts issued to the unit.
10. Whether the unit has obtained ISO 14001 Certification? if so furnish the details.
11. The latest Balance Sheet / Auditors report showing the Gross Fixed Assets (Without depreciation) to be furnished.

Also, the consent fees for the period upto 31.3.2007 may be remitted to this office as detailed below immediately.

Year	Consent Fees		Analytical Charges Advance	Total
	Water Act	Air Act		
Arrears upto 31.3.2007	—	—	—	—
Demand 2007-2008	30000	30000	—	60000
Net Total Rs.	30000	30000	—	60000

The above amount may be remitted through D.D. drawn in favour of District Environmental Engineer, Tamil Nadu Pollution Control Board, payable at Tambaram.

The receipt of this demand letter may be acknowledged.

For DISTRICT ENVIRONMENTAL ENGINEER,  
 TNPC BOARD, KANCHEEPURAM

M  
 5/2/07

# TAMILNADU POLLUTION CONTROL BOARD



OFFICE OF :

OFFICE CODE :

DOC. TYPE :

CODE :

CASH RECEIPT NO. 12098

Date : 5/3/07

ACCOUNTS				S L			

Received from S.V.M. Pharmaceutical Industries Ltd

the sum of Rupees Sixty thousand only

in Cash by D.D./ Pay Order/ Banker's Cheque No. 869612 date 3/3/07

drawn on C.T.V. Bank Payable at Chennai

towards Gess/Cost of Application/Consent Fee for Air/Water/Analysis fees/AQS

VEM Test Fees/ others for 2007-08

Rs. 60,000/-

*K. Mohan*  
 District Environmental Engineer,  
 Tamil Nadu Pollution Control Board,  
 Kanchipattu Dist.

Consent Fee  
2008-2009



Sathammai Village, Karunkuzhi (P.O.), Madhuranthagam (T.K.), Kancheepuram (Dist) - 603 303  
Phone : (044) 2756 7876 / 432 / 664 / 878 / 272 Fax : (044) 2756 7295



Date: 15.04.08

The District Environmental Engineer  
Tamilnadu Pollution Control Board  
No.60, Kakan Street  
West Tambaram  
CHENNAI - 600 045

Dear Sir,

Reg: Consent Fees for the period April 2008 to March 2009.

Please find enclosed herewith a paylink check bearing No.692025 dated.09.04.2008 for Rs.60,000/- (Rupees Sixty thousand only) drawn on Citi Bank, in your favour being Consent Fees for Water & Air Act for the period April 2008 to March 2009.

Kindly acknowledge receipt.

Thanking you,

Yours faithfully,  
For **SUN PHARMACEUTICAL INDUSTRIES LTD**

*K. V. S. S. R. Prasad*

**AUTHORISED SIGNATORY**

Encl: As above.



# TAMIL NADU POLLUTION CONTROL BOARD

OFFICE OF :

DOC TYPE CODE :

OFFICE CODE :

ACCOUNTS				S.L.			

CASH RECEIPT NO.

33051

Date:

15.4.08

Received from

Sun Pharmaceuticals Industries Ltd

the sum of Rupees

Sixty thousand only

in cash / by D.D. / Pay Order / Banker's Cheque No.

692025

dated

9/4/08

drawn on

Citi Bank

Payable at

Ch

towards cess / Cost of Application / Consent Fee to Air / Water / Analysis fees / AAQS /

VEM Test Fees / others

for 2008-09

Rs. 60,000

Signature of the Officer,  
Tamil Nadu Pollution Control Board,  
Kanchipuram Dist., @ Tambaram



Sathammai Village, Karunkuzhi (P.O.), Madhuranthagam (T.K.), Kancheepuram District - 603 303.  
Tel.: 044 - 2756 7272, 2756 7432, 2756 7664, 2756 7878 Fax : 044 - 2756 7295

Date : 17 th March 2009

The District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
Sriperumbudur Division,  
593/3, Bazaar Street,  
Balaji Complex,  
Padappai .601301  
Sriperumbudur Taluk.  
Kanchipuram District.

Dear Sir,-

Reg : Renewal of Consent Fees for the year 2009-2010.

With reference to the above, please find enclosed herewith a Demand Draft bearing No 704695 dated 06/03/2009 for Rs.60,000/-(Rupees sixty thousand only) drawn Indian Bank Madhuranthakam , in your favour towards Renewal of Consent Fees ( Water & Air ) for the year 2009-2010(Details given below)

1. Water Act	Rs.30,000.00
2. Air Act	Rs.30,000.00
	-----
	Rs.60,000.00
	-----

Kindly acknowledge receipt.

Thanking you,  
Yours faithfully,

For SUN PHARMACEUTICAL INDUSTRIES LTD

AUTHORISED SIGNATORY

Encl: As above.



17/3

TAMILNADU POLLUTION CONTROL BOARD



OFFICE OF :

OFFICE CODE :

DOC. TYPE :

CODE :

CASH RECEIPT NO. 00235

ACCOUNTS	S.L.

Date : 17/3/09

Received from Sun Pharmaceutical Industries Ltd

the sum of Rupees Sixty thousand only

in Cash / by D.D / Pay Order / Banker's Cheque No. 704695 dated 6/2/09

drawn on F.B Payable at CH

towards ~~Gess~~ / Cost of Application / Consent Fee to Air / Water / Analysis fees / AAGS /

VEM-Test Fees / others for 2009-10

Rs. 60000/-

K. Immanuel  
 District Environmental Engineer  
 Tamil Nadu Pollution Control Board  
 Kanchipuram Dis. @ Super Ambudur

Consent order <sup>Payment</sup> receipt for ✓  
 Year 2009-2010  
 for Rs. 60,000/- dt 17/3/09.

120



Sathammai Village, Karunkuzhi Post, Madhuranthagam Taluk, Kancheepuram District, Tamil Nadu - 603 303, India.  
Tel.: 044 - 2756 7272, 2756 7432, 2756 7664, 2756 7878 Fax : 044 - 2756 7295

Date : 01<sup>st</sup> March 2010

The District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
Sriperumbudur Division,  
593/3, Bazaar Street,  
Balaji Complex,  
Padappai 601301  
Sriperumbudur Taluk,  
Kanchipuram District.



Dear Sir,-

Reg : Renewal of Consent Fees for the year 2010-2011.

With reference to the above, please find enclosed herewith a Demand Draft bearing No 596229 dated 25/02/2010 for Rs.60,000/- (Rupees sixty thousand only) drawn Indian Bank Madhuranthakam , in your favour towards Renewal of Consent Fees ( Water & Air Act) for the year 2010-2011 (Details given below)

1. Water Act	Rs.30,000.00
2. Air Act	Rs.30,000.00
	-----
	Rs.60,000.00
	-----

Kindly acknowledge receipt.

Thanking you,  
Yours faithfully,

For SUN PHARMACEUTICAL INDUSTRIES LTD

**M.AYYAKKANNU**  
Senior Manager – Operations

Encl: As above.

Consent order - Renewal  
fees Receipt for  
2010-2011  
Submitted on 02/03/2010

# TAMIL NADU POLLUTION CONTROL BOARD



OFFICE OF :

OFFICE CODE :

DOC TYPE CODE :

ACCOUNTS	S.L.

CASH RECEIPT NO. 21928

Date: 2/3/2010

Received from Sun Pharmaceutical Industries Ltd

the sum of Rupees Seventy thousand Two Hundred and fifty only

in cash / by D.D. / Pay Order / Banker's Cheque No. 298598 dated 25/2/2010

drawn on T.B Payable at SN

towards Consent / Cost of Application / Consent Fee to Air / Water / Analysis fees / AAGST

VEM Test Fees / others Cons: for year 2010-11 - 60,000

Analytical charges : 10,250

Rs. 70250/-

*[Signature]*  
District Engineer in chg,  
Tamil Nadu Pollution Control Board  
Kanchipuram Dist. @ Sriperumbudur